

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, AT NEW DELHI

O.A. No. 57/2021

Follow up report of HPSPCB in compliance to order dated 27/04/2022 passed by the Hon'ble NGT in O.A. No. 57 of 2021 titled as Amandeep v/s State of Himachal Pradesh.

Index

Sr. No.	Description of Documents	Page No(s)
1	Follow up report of HPSPCB.	1-6
2	Annexure-A. Report dated 25.06.2022 submitted by the Committee clarifying the basis of calculation of environmental compensation levied on defaulting units.	7-17
4	Annexure-B. State Government's Notification dated 18.08.2022 laying down an elaborate procedure for assessment and recovery of compensation for instances of illegal mining.	18-26
5	Annexure-C collectively. Reports dated 01.06.2022, 02.07.2022 and 17.08.2022 submitted by Regional officer, HPSPCB, Una.	27-64

Date: 20/08/2022

Place: Shimla, H.P.

HPSPCB

H.P. STATE POLLUTION CONTROL BOARD

Him Parivesh, Phase-III, New Shimla (H.P.) 171009

No. PCB/NGT/OA No. 57/2021-
To

9118

Dated: 20-08-2022

The Registrar General,
Hon'ble National Green Tribunal,
Faridkot House, Copernicus Marg,
New Delhi-110001.

Subject: Follow up report in compliance to order dated 27/04/2022 passed by the Hon'ble NGT in O.A. No. 57 of 2021 titled as Amandeep v/s State of Himachal Pradesh.

Sir,

Kindly refer to order dated 27.04.2022 passed by the Hon'ble NGT in the above cited matter related to illegal mining at Som Bhadra River (Swan River) in District Una, Himachal Pradesh wherein the Hon'ble NGT while considering report, dated 12.04.2022 filed by State PCB giving status as on 31.03.2022 in compliance to NGT's earlier order dated 15.12.2021, observed as follows:-

"...4. Counsel for the State PCB has entered appearance but he has nothing to say on behalf of the State. He fairly states that even the stand of the State PCB is disappointing. The report of the PCB is that Thakur Stone Crusher, Unit-I, VPO was found operating without consent and without valid source of mined material for which compensation of Rs. 68,750/- was levied. Nobody knows the basis of such calculation. Financial capacity of the violator, extent of violation, cost of restoration are not mentioned. It is further stated that the pollution control devices of four stone crusher units were found non functional for which total compensation of Rs. 6,75,000/- was assessed. This figure is also arbitrary without reference to relevant data. It is clear that the State PCB has not adopted responsible approach in acting action against violations. If the stone crusher was operating without consent or without requisite pollution control devices, deterrent action was called for having regard to their financial capacity, extent of damage and cost of restoration. Faced with the above, learned counsel for the State PCB stated that the issue will be re-visited and a fresh report filed..."

In reference to the above mentioned order of Hon'ble NGT, a two member joint committee was constituted to revisit/examine the issue. Accordingly, the matter in terms of NGT order was revisited/reexamined and a report dated 25.06.2022 (**Annexure-A**) has been submitted by the joint committee clarifying the basis of calculation of compensation levied on defaulting units alongwith the environment restoration plan. The extracts of the report dated 25.06.2022 are reproduced below:-

“.....In pursuance of above-mentioned order of Hon'ble NGT passed in O.A. No. 57/2021 titled as *Amandeep v/s State of HP & Ors* dated 27.04.2022, the matter was re-visited in view of earlier reports and latest report dated 07.05.2022 submitted by the Regional Officer, HPSPCB Una. (copy are annexed as Annexure-1). In his report dated 07.05.2022, Regional Officer, Una has submitted the details on which compensation have been imposed on the said non-complying Stone Crushers i.e. *M/s Shiva Stone Crusher, VPO Dhamandri, Tehsil & District- Una (HP)*, *M/s Balaji Stone Crusher and Screening Plant, VPO Upper Basal, Tehsil & District- Una (HP)*, *M/s Thakur Stone Crusher-I, VPO Chowki Maniar, Tehsil- Amb, District- Una (HP)*. As per the report, Environmental Compensation of Rs. 6, 75,000/- was imposed on four stone crushers located in Swan River, District Una, as per the CPCB Guidelines for EC and Environment Policy framed in compliance of Hon'ble NGT order dated 19.02.2019 in OA. No. 593/2017 titled *Paryavaran Suraksha Samiti & Anr v/s Union of India & Ors*.

The Environmental Compensation (EC) has been imposed on the basis of following formula:

$$EC=PI \times N \times R \times S \times LF$$

Where, *EC* is Environmental Compensation in ₹

PI = Pollution Index of industrial sector

N = Number of days of violation took place

R = A factor in Rupees (₹) for EC

S = Factor for scale of operation

LF = Location factor

The details of Environment Compensation imposed to the 04 erring stone crushers are as below:-

Sr. No.	Name of the erring Stone Crusher & address	Calculation Factors	Amount of EC imposed (In Rs.)
1.	<i>M/s Shiva Stone Crusher, VPO Dhamandri, Tehsil & District- Una (HP)</i>	<i>PI= 50 (For Orange Category)</i> <i>N= 42 days</i> <i>R= 250 (as average. Rupees as recommended by CPCB in the EC</i>	Rs. 2, 62,500/-

		<i>guidelines)</i> <i>S= factor for scale operation (0.5)</i> <i>LF= 1.0</i>	
2.	<i>M/s Balaji Stone Crusher and Screening Plant, VPO Upper Basal, Tehsil & District-Una (HP)</i>	<i>PI= 50 (For Orange Category)</i> <i>N= 21 days</i> <i>R= 250 (as average Rupees as recommended by CPCB in the EC guidelines)</i> <i>S= factor for scale operation (0.5)</i> <i>LF= 1.0</i>	Rs. 1, 31,250/-
3.	<i>M/s Thakur Stone Crusher-I, VPO Chowki Maniar, Tehsil- Amb, District- Una (HP)</i>	<i>PI= 50 (For Orange Category)</i> <i>N= 34 days</i> <i>R= 250 (as average Rupees as recommended by CPCB in the EC guidelines)</i> <i>S= factor for scale operation (0.5)</i> <i>LF= 1.0</i>	Rs. 2, 12,500/-
4.	<i>M/s Thakur Stone Crusher-I, VPO Chowki Maniar, Tehsil- Amb, District- Una (HP)</i>	<i>PI= 50 (For Orange Category)</i> <i>N= 11 days</i> <i>R= 250 (as average Rupees as recommended by CPCB in the EC guidelines)</i> <i>S= factor for scale operation (0.5)</i> <i>LF= 1.0</i>	Rs. 68, 750/-
Total Environmental Compensation Imposed (In Rs.)			Rs. 6, 75,000

The compensation has been imposed by following due procedure and clarification regarding observations made by the Hon'ble NGT in the order *ibid* is elaborated as below:-

1. **Financial Capacity:** w.r.t order *ibid* stating that "Financial capacity of the violator, extent of violation, cost of restoration are not mentioned". It is clarified that RO, Una while calculating the compensation, based on the EC formula stated above, Financial Capacity/Project Cost of violator has been considered by using factor "S" of the EC formula, which is based on small/medium/large industry categorization,

which may be 0.5 for micro or small, 1.0 for medium and 1.5 for large units. The factor is applied based on financial capacity/Project Cost of the violator as per Hon'ble NGT Order for EC in O.A. No. 593/2017.

2. **Extent of violation:** w.r.t order ibid stating that "Financial capacity of the violator, extent of violation, cost of restoration are not mentioned". It is clarified that RO, Una while calculating the compensation, based on the EC formula stated above, extent of violation has considered based on the factor "N" of the EC formula, which is based on number of days for which violation took place, which is the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by CPCB/SPCB/PCC. The factor is applied as per Hon'ble NGT order for EC in O.A. No. 593/2017. Further, Pollution Potential of the violator has also been considered by incorporating "PI" Pollution Index Score of violators.
3. **Cost of Restoration:** w.r.t order ibid stating that "Financial capacity of the violator, extent of violation, cost of restoration are not mentioned", RO, Una, on dated 17.06.2022, submitted the restoration plan along with the cost of restoration for the violation/damage caused and amount collected through Environment Compensation imposed. Plantation activities, Monitoring of Air Quality have been proposed to be done as a part of restoration plan..."

In view of the above, it is humbly submitted that compensation levied on these units was calculated by following due procedure in accordance with formula approved by Hon'ble NGT in OA. No. 593/2017 titled Paryavaran Suraskhsa Samiti v. Union of India which at that time was the only practical tool available with State PCB for assessing and levying compensation in such cases. The regulatory action taken by the State Board on the defaulting units has been indicated in the report dated 12.04.2022 filed in Hon'ble NGT wherein it is reported that in addition to levying of compensation, orders of power disconnection, withdrawal of consent of defaulting units were also passed. These units were not allowed to run till they complied and paid compensation levied on them. Further stricter inspection & monitoring schedule was also put in place by the State PCB.

It is pertinent to submit here that on the issue of assessment and recovery of compensation on account of illegal mining in accordance with the directions of Hon'ble NGT passed in order dated 17.08.2020 in OA No. 360/2015 (NGT Bar Association vs. Virender Singh) the State Government vide Notification no. STE-E(5)-2/2021 dated 18.08.2022 has also notified/laid down an elaborate procedure for assessment and recovery of compensation for instances of illegal mining. Copy of the notification is annexed as **Annexure-B.**

It is further submitted that, Regional Officer, HPSPCB, Una is regularly submitting monthly inspection and monitoring reports of all the mining related units falling in the catchment area of Swan River on monthly basis. Earlier reports prior to June 2022 are already on record of Hon'ble NGT. Further vide report dated 01.06.2022, Regional Officer, Una submitted inspection and monitoring reports for the month of May, 2022, vide report dated 02.07.2022 submitted inspection and monitoring reports for the month of June, 2022 and vide report dated 17.08.2022 inspection and monitoring reports uptill 31.07.2022 (as directed by NGT) has been submitted by Regional Officer, HPSPCB, Una.

Reportedly, regular surveillance, inspection & monitoring of stone crushers & mining leases is being done on regular basis. Ambient Air Monitoring of 24 number of Stone Crushing units falling in the catchment area of River Swan has been carried out in the month of May, June and July 2022. As per reports dated 01.06.2022, 02.07.2022, 17.08.2022 submitted by Regional Officer, Una giving status upto 31.07.2022 **Annexure-C collectively**), all the stone crusher units falling in the catchment area of Swan River have provided adequate Pollution Control Devices and after due vigil & regulation are complying with the environmental norms as on 31.07.2022. The surface water quality monitoring of River Swan was also carried out at following locations falling in the cluster area of active mining leases attached with stone crusher units falling in the catchment area of River Swan:-

- Village Bela Bathri area.
- Village Fatehpur Area (Nangran Area).
- Near Rampur Bridge (Una).
- Village Basal area.
- Village Teori area.
- Village Oelarea (Thathera area).

The results of Surface Water Quality Monitoring have been found to be satisfactory. Also, the Ambient Air Monitoring in the cluster area of mining leases in the catchment area of Swan River was carried out on 12.06.2022 and 17.06.2022 and the results are within prescribed limits.

Reportedly, all 26 open sale mining leases in District Una are currently suspended by the Mining Department/State Government. However, directions have also been issued to all these open sale mining leases to obtain consent of the State Board before resuming operations as and when suspension of open sale mining leases is revoked by competent authority/Mining Department. Further, vigil is also being maintained on these leases. State Board is also conducting regular monitoring of the area.

That a stricter inspection & monitoring mechanism has been put in place by the State Board at organisational level and these units are being monitored on monthly basis instead of the prescribed frequency of quarterly basis. In view of the above it is submitted that due action within the powers of HPSPCB has been taken and directions of Hon'ble NGT are being complied with in letter and spirit.

(Enclosed: as above)

Yours faithfully,



**Member Secretary,
HPSPCB, Shimla.**



HP State Pollution Control Board
 HIM Parivesh Bhawan, Phase-III, Below BCS, New Shimla-09
 Phone No. 0177-2673766, 2673020 FAX-0177-2673018



No. HPPCB/OA No. 57 of 2021/Illegal Mining at Som Bhadra River/2022-

Dated 25-06-22

To

5752

The Member Secretary
 HP State Pollution Control Board
 Shimla

Subject: Comprehensive of order dated 27.04.2022 in O.A. No. 57/ 2021 in the matter of Amandeep vs State of Himachal Pradesh- matter regarding illegal mining at Som Bhadra River (Swan River) in District Una-reg.

Sir,

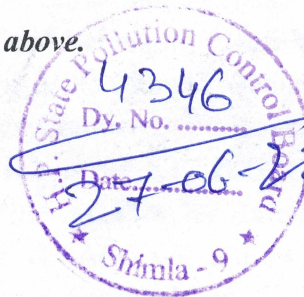
This is in reference to your letter No. PCB (DL-300)/ OA. No. 57/2021-1604-05 dated 30.04.2022 and U.O. Note dated 23.05.2022 on the above cited subject vide which it has been desired to jointly examine the matter in view of previous and latest reports of Regional Officer, HPSPCB, Una and to submit duly signed report in compliance to Hon'ble NGT order dated 24.04.2022.

In view of the above, please find enclosed herewith comprehensive report as per directions of Hon'ble NGT in the aforesaid orders, for kind information and further necessary action please.

Enclosure: As mentioned above.

Yours faithfully,

1415
Er. Lalit Thakur
 Environmental Engineer
 H.P. State Pollution Control Board



25/06/22
 27/6
 27/6
 27/6

25/06/22

Report in reference to the order 27.04.2022 passed by Hon'ble National Green Tribunal in O.A. No. 57/2021 titled as Amandeep v/s State of H.P.

The Hon'ble NGT in O.A. No. 57/2021 titled as Amandeep v/s State of HP & Ors. related to issue of remedial action against extensive and unregulated illegal mining at Som Bhadra River (Swan River) in District Una, Himachal Pradesh on dated 27.04.2022 passed following orders:-

“...4...The report of the PCB is that Thakur Stone Crusher, Unit-I, VPO was found operating without consent and without valid source of mined material for which compensation of Rs. 68,750/- was levied. Nobody knows the basis of such calculation. Financial capacity of the violator, extent of violation, cost of restoration are not mentioned. It is further stated that the pollution control devices of four stone crusher units were found non functional for which total compensation of Rs. 6,75,000/- was assessed. This figure is also arbitrary without reference to relevant data. It is clear that the State PCB has not adopted responsible approach in acting action against violations. If the stone crusher was operating without consent or without requisite pollution control devices, deterrent action was called for having regard to their financial capacity, extent of damage and cost of restoration. Faced with the above, learned counsel for the State PCB stated that the issue will be re-visited and a fresh report filed...”

In pursuance of above-mentioned order of Hon'ble NGT passed in O.A. No. 57/2021 titled as Amandeep v/s State of HP & Ors dated 27.04.2022, the matter was re-visited in view of earlier reports and latest report dated 07.05.2022 submitted by the Regional Officer, HPSPCB Una. (copy are annexed as **Annexure-1**). In his report dated 07.05.2022, Regional Officer, Una has submitted the details on which compensation have been imposed on the said non-complying Stone Crushers i.e. M/s Shiva Stone Crusher, VPO Dhamandri, Tehsil & District- Una (HP), M/s Balaji Stone Crusher and Screening Plant, VPO Upper Basal, Tehsil & District- Una (HP), M/s Thakur Stone Crusher-I, VPO Chowki Maniar, Tehsil- Amb, District- Una (HP). As per the report, Environmental Compensation of Rs. 6, 75,000/- was imposed on four stone crushers located in Swan River, District Una, as per the CPCB Guidelines for EC and Environment Policy framed in compliance of Hon'ble NGT order dated 19.02.2019 in OA. No. 593/2017 titled Paryavaran Suraksha Samiti & Anr v/s Union of India & Ors.

The Environmental Compensation (EC) has been imposed on the basis of following formula:

$$EC = PI \times N \times R \times S \times LF$$

Where, **EC** is Environmental Compensation in ₹

PI = Pollution Index of industrial sector

N = Number of days of violation took place

R = A factor in Rupees (₹) for EC

S = Factor for scale of operation

LF = Location factor

The details of Environment Compensation imposed to the 04 erring stone crushers are as below:-

Sr. No.	Name of the erring Stone Crusher & address	Calculation Factors	Amount of EC imposed (In Rs.)
1.	M/s Shiva Stone Crusher, VPO Dhamandri, Tehsil & District- Una (HP)	PI= 50 (For Orange Category) N= 42 days R= 250 (as average Rupees as recommended by CPCB in the EC guidelines) S= factor for scale operation (0.5) LF= 1.0	Rs. 2, 62,500/-
2.	M/s Balaji Stone Crusher and Screening Plant, VPO Upper Basal, Tehsil & District- Una (HP)	PI= 50 (For Orange Category) N= 21 days R= 250 (as average Rupees as recommended by CPCB in the EC guidelines) S= factor for scale operation (0.5) LF= 1.0	Rs. 1, 31,250/-
3.	M/s Thakur Stone Crusher-I, VPO Chowki Maniar, Tehsil- Amb, District- Una (HP)	PI= 50 (For Orange Category) N= 34 days R= 250 (as average Rupees as recommended by CPCB in the EC guidelines) S= factor for scale operation (0.5) LF= 1.0	Rs. 2, 12,500/-
4.	M/s Thakur Stone Crusher-I, VPO Chowki Maniar, Tehsil- Amb, District- Una (HP)	PI= 50 (For Orange Category) N= 11 days R= 250 (as average Rupees as recommended by CPCB in the EC guidelines) S= factor for scale operation (0.5) LF= 1.0	Rs. 68, 750/-
Total Environmental Compensation Imposed (In Rs.)			Rs. 6, 75,000

The compensation has been imposed by following due procedure and clarification regarding observations made by the Hon'ble NGT in the order ibid is elaborated as below:-

1. **Financial Capacity:** w.r.t order ibid stating that "Financial capacity of the violator, extent of violation, cost of restoration are not mentioned". It is clarified that RO, Una while calculating the compensation, based on the EC formula stated above, Financial Capacity/Project Cost of violator has been considered by using factor "S" of the EC formula, which is based on small/medium/large industry categorization, which may be 0.5 for micro or small, 1.0 for medium and 1.5 for large units. The factor is applied based on financial capacity/Project Cost of the violator as per Hon'ble NGT Order for EC in O.A. No. 593/2017.
2. **Extent of violation:** w.r.t order ibid stating that "Financial capacity of the violator, extent of violation, cost of restoration are not mentioned". It is clarified that RO, Una while calculating the compensation, based on the EC formula stated above, extent of violation has considered based on the factor "N" of the EC formula, which is based on number of days for which violation took place, which is the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by CPCB/SPCB/PCC. The factor is applied as per Hon'ble NGT order for EC in O.A. No. 593/2017. Further, Pollution Potential of the violator has also been considered by incorporating "PI" Pollution Index Score of violators.
3. **Cost of Restoration:** w.r.t order ibid stating that "Financial capacity of the violator, extent of violation, cost of restoration are not mentioned", RO, Una, on dated 17.06.2022, submitted the restoration plan along with the cost of restoration for the violation/damage caused and amount collected through Environment Compensation imposed. Plantation activities, Monitoring of Air Quality have been proposed to be done as a part of restoration plan, along with timeline, the details are as below:-

Sr. No.	Description of items to be executed	Unit	Qty.	Rate	Amount
1.	Survey & Demarcation of Plantation Area	Ha	5	235.66	1178.3
2.	Bush Cutting in strips	Ha	1.5	2781.29	4171.935
3.	Collection of debris and burning	Ha	1	1590.84	1590.84
4.	Preparation of inspection path 60 cm wide	m	350	25.66	8981
5.	Cost and carriage of RCC Fence post	No.	250	250	62500
6.	Preparation/ Digging of holes of 20 to 30 cm dia and 45 cm deep	No.	250	1058.15	2645.375
7.	Fixing of RCC fence posts I/c	No.	250	1624.79	4061.975

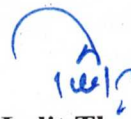
	strutting				
8.	Carriage of B. Wire over a distance of 2.0 Km or as per actual by manual labour	Qtnl./km	4.5	257.78	2320.02
9.	Strengthening & fixing of Barbed wire in 4 strands	Rmt.	3000	11.19	33570
10.	Interlacing of thorny bushes along the fence	Rmt.	350	9.33	3265.5
11.	Digging of pits 60x60x60 cm size	No.	2500	4071.6	101790
12.	Filling of pits 60x60x60 cm size	No.	2500	592.65	14816.25
13.	Carriage of plants in P. bags over distance 2.0 Km or as per actual uphill/ downhill	Km/ No.	2500	3443.95	86098.75
14.	Plantation of plants raised in P. bags	No.	2500	1526.67	38166.75
15.	Carriage of Plants/ other from Ghandawal nursery to w/ site by tractor/ vehicle	Trips	12	800	9600
16.	Cost of B/ wire	Qntl	4.25	8200	34850
17.	Cost of plants		2500	61	152500
18.	PM 2.5 Sampler	-	1	70200=00	70200=00
19.	PM10 Sampler		1	62800=00	62800=00
Total estimate (In Rs.)					695106.7

Timeline for Completion: Within 03 Months before Monson Season i.e upto September, 2022.

In view of the above details, it is concluded that compensation levied on these units has been calculated by following due procedure in accordance with CPCB Guidelines framed in compliance of Hon'ble NGT order dated 19.02.2019 & 28.08.2019 in OA. No. 593/2017 titled Paryavaran Suraskhsa Samiti v. Union of India.



(Chandan Singh, AEE, (HQ)
H.P. State Pollution Control Board



Er. Lalit Thaur, EE, (HQ)
H.P. State Pollution Control Board



H.P. STATE POLLUTION CONTROL BOARD

Regional Office Una

Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)

Phone: 01975-238131

Website : <http://www.hppcb.nic.in>

e-mail : pcbrouna@gmail.com

No. HPSPCB/RO/Una/OA No. 57 of 2021/2021- 434

Dated: 07/05/2022

From: Regional Officer

To

The Member Secretary,
HP State Pollution Control Board,
Shimla-9.

Subject: Order dated 27/04/2022 passed by Hon'ble NGT in O.A. No. 57/2021 titled as Amandeep v/s State of HP & Ors.

Sir,

Kindly refer to your office letter no. PCB (DL-300)/OA No. 57/2021-1604-05 dated 30/04/2022 on the subject cited above. In this regard, it is submitted that in compliance to the directions issued vide Head Office Order No. PCB Misc. Power Disconnection/ Una/2021-8671-77 dated 23/09/2021, letter no. 8678-85 dated 23/09/2021 and letter No. PCB Misc. Power Disconnection/ Una/2021-16932-36 dated 23/02/2022 that to impose Environmental Compensation on the erring stone crusher units as per the orders passed by the Hon'ble NGT in OA No. 593/2017 dated 19/02/2019, accordingly this office has imposed Environmental Compensation on the erring stone crusher units as named below:

1. M/s Shiva Stone Crusher, VPO Dhamandri, Tehsil & Distt. Una (HP).
2. M/s Balaji Stone Crusher and Screening Plant, VPO Upper Basal, Tehsil & Distt. Una (HP).
3. M/s Thakur Stone Crusher, Unit-I, VPO Chowk Maniar, Tehsil Amb, Distt. Una (HP).

This office has levied Environmental Compensation on the above said units as per Environmental Compensation Policy framed in compliance of NGT order dated 19/02/2019 in OA no. 593/2017 and Head Office letter no. 20805-15 dated 25/09/2019. The Environmental Compensation has been imposed as per the following formula:

EC = PI x N x R x S x LF1 x LF2

EC — Environmental Compensation

PI - Pollution Index of Industrial Sector (50 for Orange category)

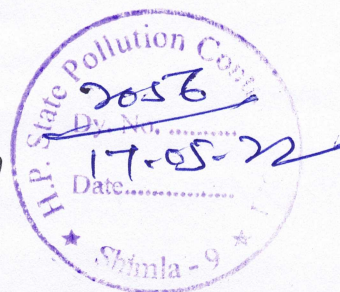
N - Number of days of violation

R - A factor in Rupees for Environmental Compensation

(Rs.250 as average Rupee factor as recommended by CPCB)

S- Factor for scale of operation (0.5)

LF- 1.0



17/5/22

Stone crusher wise total amount of Environmental Compensation imposed and collected as per the above said formula is given below:


Sr. No.	Unit Name & Address	Calculation Factors	EC Imposed
1.	M/s Shiva Stone Crusher, VPO Dhamandri, Tehsil & Distt. Una (HP).	PI= 50 (for orange category) N= 42 days R= 250 (as average Rupee factor as recommended by CPCB) S=Factor for scale of operation (0.5) LF= 1.0	Rs. 262500/- (Calculation Sheet enclosed as Annexure-I)
2.	M/s Balaji Stone Crusher and Screening Plant, VPO Upper Basal, Tehsil & Distt. Una (HP)	PI= 50 (for orange category) N=21 days R= 250 (as average Rupee factor as recommended by CPCB) S=Factor for scale of operation (0.5) LF= 1.0	Rs. 131250/- (Calculation Sheet enclosed as Annexure-II)
3.	M/s Thakur Stone Crusher-I, VPO Chowki Maniar, Tehsil Amb, Distt. Una (HP)	PI= 50 (for orange category) N=34 days R= 250 (as average Rupee factor as recommended by CPCB) S=Factor for scale of operation (0.5) LF= 1.0	Rs. 212500/- (Calculation Sheet enclosed as Annexure-III)
4.	M/s Thakur Stone Crusher-I, VPO Chowki Maniar, Tehsil Amb, Distt. Una (HP)	PI= 50 (for orange category) N=11 days R= 250 (as average Rupee factor as recommended by CPCB) S=Factor for scale of operation (0.5) LF= 1.0	Rs. 68750/- (Calculation Sheet enclosed as Annexure-IV)
Total EC imposed & collected			Rs. 675000/-

It is also submitted that this office is monitoring the open sale mining leases and mining leases attached with stone crushing units in District Una for violation of environmental norms and consent conditions on monthly basis as per the directions issued.

This is for favour of your kind information and further necessary action please.

Encls. As above.

Yours faithfully,


Er. Praveen Kumar
Regional Officer

CALCULATION OF ENVIRONMENTAL COMPENSATION

Shiva Stone Crusher, VPO Damandri District Una HP

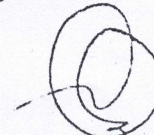
FORMULA	
$EC = PI \times N \times R \times S \times LF$	
EC=	Environmental Compensation
PI=	Pollution Index
N=	Number of days of violation
R=	Rupee Factor
S=	Factor for Scale of Operation
LF=	Location factor

ENTER VALUES HERE	
Enter numerical values only	
Enter value of PI	50.0
Enter value of N	42.0
Enter value of R	250.0
Enter value of S	0.5
Enter value of LF	1.0

ENVIRONMENTAL COMPENSATION IN
RUPEES # = 262,500.00

In any case Minimum EC is Rs 5000/day

Labo. 115130 dated 30/10/2021 out to be 262500
0.19% of Env. Compensation fee
42 days @ 5250.


Deputy Director
Una

CALCULATION OF ENVIRONMENTAL COMPENSATION

Balaji Stone Crusher & Scr plant VPO Basal Tehsil & District Una HP


FORMULA		ENTER VALUES HERE	
$EC = PI \times N \times R \times S \times LF$		Enter numerical values only	
EC=	Environmental Compensation	Enter value of PI	50.0
PI=	Pollution Index	Enter value of N	21.0
N=	Number of days of violation	Enter value of R	250.0
R=	Rupee Factor	Enter value of S	0.5
S=	Factor for Sclae of Operation	Enter value of LF	1.0
LF=	Location factor		

ENVIRONMENTAL COMPENSATION IN RUPEES #

131,250.00

In any case Minimum EC is Rs 5000/day

No. 115126 dated 21/10/2021 out to
 131250/- org. of Env Compensation for
 21 days @ Rs 250/-


 cc/w/h
 JG ACH

CALCULATION OF ENVIRONMENTAL COMPENSATION

Thakur Stone Crusher-I VPO Chowki Manair District Una HP

FORMULA

$$EC = PI \times N \times R \times S \times LF$$

EC=	Environmental Compensation
PI=	Pollution Index
N=	Number of days of violation
R=	Rupee Factor
S=	Factor for Scale of Operation
LF=	Location factor

ENTER VALUES HERE

Enter numerical values only

Enter value of PI	50.0
Enter value of N	34.0
Enter value of R	250.0
Enter value of S	0.5
Enter value of LF	1.0

**ENVIRONMENTAL COMPENSATION IN
RUPEES # = 212,500.00**

In any case Minimum EC is Rs 5000/day

Rad-115136 dated 11/11/2021, and FR
212500/- amount of Env Compensation
for 34 days @ 6250/-

CALCULATION OF ENVIRONMENTAL COMPENSATION

Thakur Stone Crusher Unit-1 VPO Chowki Manier District Una

FORMULA	
$EC = PI \times N \times R \times S \times LF$	
EC=	Environmental Compensation
PI=	Pollution Index
N=	Number of days of violation
R=	Rupee Factor
S=	Factor for Scale of Operation
LF=	Location factor

ENTER VALUES HERE	
Enter numerical values only	
Enter value of PI	50.0
Enter value of N	11.0
Enter value of R	250.0
Enter value of S	0.5
Enter value of LF	1.0

ENVIRONMENTAL COMPENSATION IN
RUPEES # = 68,750.00

In any case Minimum EC is Rs 5000/day

Qad. 01/15/81 dt 7/3/2022 ad to 68750/-
amt of Environmental Compensation free
11 day @ 6250 -

(Authoritative English text of this Department Notification No. STE-E(5)-2/2021 dated 18-08-2022 as required under clause (3) of article 348 of the Constitution of India)

**Government of Himachal Pradesh
Department of Environment, Science & Technology**

No. STE-E(5)-2/2021

Dated: Shimla-2,

18-08-2022.

NOTIFICATION

WHEREAS, under Section 5 of the Environment Protection Act, 1986(Act No. 29 of 1986), the State Government is empowered to issue direction to implement the directions passed by the Hon'ble National Green Tribunal vide order dated 23-02-2021 passed in O.A No. 360/2015-NGT titled as National Green Tribunal, Bar Association vs. Verinder Singh for recovery of compensation on account of damage caused to the environment and ecology due to illegal mining;

WHEREAS, the Hon'ble NGT in Para 25 of its above Order dated 26.02.2021 has directed Central Pollution Control Board (CPCB) that the scale of compensation calculated with reference to Approach- II mentioned in the Expert Committee Report dated 30.01.2020 be adopted by all States/UTs and that the compensation be recovered in compliance to the said order and the recovered compensation may be kept in separate account and utilized for restoration of environment by preparing an appropriate action plan under the directions of Environment Secretary with the assistance of such individual institutions as may be considered necessary. However the quantum of compensation calculated with this approach for recovery of the loss caused due to illegal mining has to be determined by the State on case to case basis and by assessing the damage done to the environment at the site;

WHEREAS, the Central Pollution Control Board, Ministry of Environment, Forest and Climate Change, Government of India vide letter No. CPCB/IPC-II/NGT-O.A (360/2015)/2021/2039, dated 11.06.2021 has directed the State Govt., in compliance of the aforesaid directions of the Hon'ble NGT and in exercise of powers conferred by section 5 of the Environment Protection Act, 1986, to evolve an appropriate mechanism for assessment and recovery of compensation in all the Districts of the State and for utilization of the recovered compensation for restoration of environment by preparing an appropriate action plan.

AND NOW THEREFORE, in view of above observations and the directions passed in para 25 of the Hon'ble NGT Order dated 26.02.2021 and in exercise of the powers conferred under section-5 of the Environmental Protection Act, 1986, the Governor of Himachal



Pradesh is pleased to devise an appropriate mechanism for assessment and recovery of compensation in all Districts of the State as follows:-

1. The overall responsibility to check illegal mining, to punish the offenders, to draw plans for prevention of illegal mining and take any further steps in this direction shall vest with the District Administration, who shall be assisted by the Superintendent of Police, the District Mining officer(s), the Forest Department and also the Departments/institutions like JSV, HPPWD, HPSIDC, Deputy Director Industries, the Block Development Officer(s) and any other Department/ Office/Authority at the District level as deemed fit by the District Magistrate or any other officer authorized in this behalf by him.
2. In order to ascertain the amount and quantity of damage done to the environment and ecology by the illegal miners or any such offenders who are in violation of any order or legislation or rule dealing with illegal mining, a Committee under the Sub-Divisional Magistrate shall ascertain the amount of damage caused to the environment by the act of such persons and cause the same to be recovered.
3. The Sub Divisional Magistrate shall first ascertain the identity of illegal miners and then seek the assistance of Mining Officer, PWD, BDO, Forest Department and the Police to calculate the damage done to environment and ecology as per the Approach II as directed by the Hon'ble NGT vide Order dated 26-02-2021 in the above tilted case. For the sake of clarity the Approach II along with other seizures and release of vehicles is explained in ANNEXURE-I.
4. For the recovery of damage done to the ecology and environment, a notice of calling the perpetrators to deposit the environmental compensation shall be issued by the Sub-Divisional Magistrate to such persons involved in illegal mining.
5. If the perpetrators fail to deposit the said amount, the Sub-Divisional Magistrate has the power to use any means including attachment of property or declaration of such amount as arrears of land revenue.
6. A State level Nodal account shall be opened by the Director, Environment, Science & Technology Department which shall be used to deposit the amount recovered as compensation from the illegal mining activities. The Director, Environment, Science & Technology with the assistance of such Agencies as deemed fit shall utilize this amount for restoration of the damage caused to environment as a result of such illegal activities. The amount recovered from a particular area/site shall be used for restoration activities in that area only or in its immediate vicinity having direct environmental effect. For this

him

purpose, the plan for restoration shall be got made by the Sub-Divisional Magistrate with the assistance of BDO, PWD, JSV, HPSIDC, Forest or any other Agency deemed fit. The same shall be submitted along with amount needed to the Director, Environment, Science & Technology for approval. The amount shall not exceed the compensation so collected. Whatever amount is left at the disposal of the Director, Environment S&T after spending on these plans shall be used for other ecological or conservation activities within the State in consultation with the State Government.

In the event of failure to comply with the directions passed by the Hon'ble NGT the concerned individual(s)/institution(s) shall be liable for non-compliance.

By Order

Prabodh Saxena

Addl. Chief Secretary (Env.,S&T) to the
Government of Himachal Pradesh
18-08-2022.

Endsts. No. STE-E(3)-2/2021

Dated:Shimla-2

Copy forwarded to the following for information & necessary action:-

1. All the Administrative Secretaries to the Government of Himachal Pradesh, Shimla-171002.
2. The Pr. Chief Conservator of Forest, H.P Shimla-171001.
3. All the Heads of Departments, Himachal Pradesh.
4. The Engineer-in-Chief, PWD, Shimla -171002.
5. The Engineer-in-Chief, Jal Shakti Vibhag, Shimla -171005.
6. The Member Secretary, HP State Pollution Control Board, Shimla-171009.
7. All the Deputy Commissioners, Himachal Pradesh.
8. All the Superintendents of Police, Himachal Pradesh.
9. The Director, Department of Industries, Himachal Pradesh, Shimla-171001.
10. The Director, Environment, Science & Technology Deptt., Himachal Pradesh, Shimla-171001
11. Guard file.



(Satpal Dhiman)

Additional Secretary (Env., Sci., & Tech.) to the
Government of Himachal Pradesh

18-8-2022

ANNEXURE-I

Recovery of compensation and other penalties for release of vehicles/equipment as per Order passed by the Hon'ble National Green Tribunal in O.A No. 360/2015-NGT Bar Association vs. Verinder Singh dated 19.02.2020.

The Hon'ble NGT considering the practical difficulty has modified its orders vide Order dated 19.02.2020 and has directed that the amount of compensation for the damage to the environment shall be charged as under:-

Sr.No.	Category of vehicle	Penalty amount
1.	Vehicles/Equipments/Excavators with showroom value more than Rs. 25 lacs and less than 5 years old.	4 lacs
2.	Vehicles/Equipments/Excavators with showroom value more than Rs. 25 lacs and more than 5 years but less than 10 years old.	3 lacs
3.	For the remaining Vehicles older than 10 years/equipments/excavators which are otherwise legally permissible to be operated and not covered by Serial No. 1 and 2.	2 lacs
Note-I: On repetition of the offence by the same vehicle/equipment, Order dated 05.04.2019 will be applicable		
Note-II- The option of release may be available for a period of one month from the date of seizure and thereafter, the vehicles may be confiscated and auctioned.		

APPROACH - II is demonstrated by following formula as under:-

Till such time as data and information for a comprehensive NPV is worked out in a site specific manner to account for all (or at least the major) ecological damages, a simplified NPV, proxied on the market value of the illegally extracted amount may be computed. In this case the NPV approach would imply that the total benefits from the activity of sand mining (as represented by the market value of the extracted amount) be deducted from the total ecological costs imposed by the activity. In the absence of data on benefits and costs separately, we recommend a modification of the formula as shown below:

Total Benefits (B) = Market Value of illegal extraction: D
Total Ecological Costs = Market Value Adjusted for risk factor: D * RF



For present purposes, it is assumed that the Benefits would accrue only in the first year (in which the extraction of the illegally mined material takes place), while the ecological Costs would continue to be felt over a period of time. NPV is to be calculated for a period of 5 years on the net value, $\Sigma (C-B)$, at a discount rate ranging from 8%-5%, varying in inverse with the risk factor. Thus, where the highest risk factor (say 1) is applicable, the discount rate applicable would be the lowest (say 5% in this case)."

Table				
Severity	Mild	Moderate	Significant	Severe
Risk Level	1	2	3	4
Risk Factor	0.25	0.50	0.75	1.0
Discount	8%	7%	6%	5%

Compensation Charge - explicit accounting of NPV

Market Value of Illegally Mined Material (D) 5000*400 = 2000000/-
 Annual Value of Foregone Ecological Values D*RF = 2000000/-

- Present Value of Foregone Ecological Values (@ 5% discount rate and over 5 years)

$$PV = \sum_{t=1}^5 \frac{(D+RT)}{(1+r)^t}$$

$$= \frac{2000000}{(1+0.05)^1} + \frac{2000000}{(1+0.05)^2} + \frac{2000000}{(1+0.05)^3} + \frac{2000000}{(1+0.05)^4} + \frac{2000000}{(1+0.05)^5}$$

$$= \text{Rs. } 86,58,953/-$$

- Net Present Value (after netting out market value of illegally mined material) - i.e., Total Compensation to be levied

$$= NPV = PV - D$$

$$= \text{Rs. } 66,58,953/-$$

Compensation Charge in above case:

Approach 2

(explicit accounting of NPV) @ 5% discount rate and over 5 years

Rs. 66,58,953/-

ILLUSTRATION NO.1

Let us say that in Shimla district 50 tons of illegally mined material has been recovered by the concerned authority. The market value of the illegal mined material is determined by the Mining Wing, who shall ascertain the pith mouth value of the illegal mined material which is presumed to be Rs.300. The market value of the illegal mined material for various categories shall also be determined by the Mining Officer(s). The variables in the illustration are assumed as per the inputs from the Mining Wing for enabling the application of the Approach II. In this case the D (market value of illegal extraction) and the RF (risk factor) shall be determined by the Mining Officer who shall calculate the amount of compensation to be levied as follows:

D= market value of illegal mined mineral x illegal mined material

RT= D x Risk factor.

r =discount.

t = time (i.e 5 years)

RF = risk factor determined by the table as Moderate i.e .50

Therefore, the r (discount) is 7% .i.e .07.

Illegal mined material =50 tons.

Market value of illegal mined material = 300 per ton (pith mouth value which is to be determined by the mining wing)

$$(D+RT) = D \times RF$$

$$PV = \sum_{t=1}^5 \frac{(D+RT)}{(1+r)^t}$$

$$(D+RT) = D \times RF$$

D= market value of illegal mined mineral x illegal mined material .

RF= Mild	Moderate	Significant	Severe
.25	.50	.75	1

(1+r) = 8%	7%	6%	5%	(as per Table-2)
------------	----	----	----	------------------

Illegally mined material = 50 tons

Market value = Rs.300 per ton (pit mouth value)

i.e D = **market value of illegal mined mineral x illegal mined material**

$$= 300 \times 50 = \text{Rs.15000}$$

RF= risk factor adopted is Moderate.

Annual value of forgone ecological values = D x RF (risk factor)

$$= 15000 \times .50(\text{moderate})$$

$$= \text{Rs.7,500.}$$

Present value of forgone ecological value (PV) = 7% discount for moderate (r)

$$\begin{aligned}
 PV &= \sum_{t=1}^5 \frac{(D+RT)}{(1+r)^t} \\
 \text{i.e.} & \frac{(7500)}{(1+0.07)^1} = 7,009.34 \text{ (first year)} \\
 & \frac{(7500)}{(1.07)^2} = \frac{7500}{1.15} = 6,521.73 \text{ (second year)} \\
 & \frac{(7500)}{(1.07)^3} = \frac{7500}{1.22} = 6,147.54 \text{ (third year)} \\
 & \frac{(7500)}{(1.07)^4} = \frac{7500}{1.31} = 5,725.19 \text{ (fourth year)} \\
 & \frac{(7500)}{(1.07)^5} = \frac{7500}{1.40} = 5,357.14 \text{ (fifth year)}
 \end{aligned}$$

$$7,009.34 + 6,521.73 + 6,147.54 + 5,725.19 + 5,357.14 = 30,760.94.$$

Rs. 30,760.94. to be recovered as compensation against illegal mining.

Note: The quantity and value of illegally mined material used for illustration-1 as above are hypothetical and are only used to bring clarity.

ILLUSTRATION NO. 2

Let us say that in Una district 70 tons of illegally mined material has been recovered by the concerned authority. The market value of the illegal mined material is determined by the Mining Wing, who shall ascertain the pith mouth value of the illegal mined material which is presumed to be Rs 400. The market value of the illegal mined material for various categories shall also be determined by the Mining Officer. The variables in the illustration are assumed as per the inputs from the Mining Wing for enabling the application of the Approach II. In this case the D (market value of illegal extraction) and the RF (risk factor) shall be determined by the Mining Officer who shall calculate the amount of compensation to be levied as follows:

D= market value of illegal mined mineral x illegal mined material

RT= D x Risk factor.

r =discount

t = time (i.e 5 years)

RF = risk factor determined by the table as Severe i.e .1

Min

Therefore, the r (discount) is 5% .i.e .05.

Illegal mined material =70 tons.

Market value of illegal mined material = 400 per ton (pith mouth value which is to be determined by the mining wing)

$$(D+RT) = D \times RF$$

$$PV = \sum_{t=1}^5 \frac{(D+RT)}{(1+r)^t}$$

$$(D+RT) = D \times RF$$

D= market value of illegal mined mineral x illegal mined material .

RF= Mild	Moderate	Significant	Severe
.25	.50	.75	1

$$(1+r) = 8\% \quad 7\% \quad 6\% \quad 5\% \quad (\text{as per Table-2})$$

Illegally mined material = 70 tons

Market value = Rs.400 per ton (pit mouth value)

i.e D = market value of illegal mined mineral x illegal mined material

$$= 400 \times 70 = \text{Rs.}28,000$$

RF= risk factor adopted is Severe.

$$\begin{aligned} \text{Annual value of forgone ecological values} &= D \times \text{RF (risk factor)} \\ &= 28,000 \times 1 \text{ (moderate)} \\ &= \text{Rs } 28,000. \end{aligned}$$

Present value of forgone ecological value (PV) = 5% discount for severe (r)

$$PV = \sum_{t=1}^5 \frac{(D+RT)}{(1+r)^t}$$

i.e

$$\frac{(28,000)}{(1+0.05)^1} = 26666.66 \text{ (first year)}$$

$$\frac{(28,000)}{(1+0.05)^2} = \frac{28000}{(1.10)} = 25454.54 \text{ (second year)}$$

$$\frac{(28000)}{(1.05)^3} = \frac{28000}{(1.16)} = 24,137.93 \text{ (third year)}$$

$$\frac{(28000)}{(1.05)^4} = \frac{28000}{(1.22)} = 22,950.81 \text{ (fourth year)}$$

$$\frac{(28000)}{(1.05)^5} = \frac{28000}{1.28} = 21,875.00 \text{ (fifth year)}$$



$$26666.66^1 + 25454.54^2 + 24,137.93^3 + 22,950.81^4 + 21,875.00^5 = \text{Rs. } 1, 21,084.94.$$

Rs. 1, 21,084.94 to be recovered as compensation against illegal mining.

Note: The quantity and value of illegally mined material used for illustration-2 as above are hypothetical and are only used to bring clarity.

ILLUSTRATION NO 3

The SDM of the let's say XYZ, Sub-Division area received information that about six persons with their equipment and vehicles are digging at point A, situated near river B. The SDM shall seek the assistance of the Police immediately and reach the site along with officer(s) of the Mining Department. He shall immediately identify the illegal miners with the help of the Police and confiscate their machinery. The machinery shall be kept in the custody of the local Thana. The videography of the spot be done alongwith the statements of village Revenue Officer and responsible persons from the Panchayat or the *Lumberdar* be recorded.

The SDM shall get the damage caused to the ecology and environment assessed by the officers of the Mining Department who, if need be, shall be given assistance by the PWD, Forest Department, Block Development Officer (BDO), or the Revenue Officials. For the purpose of the calculations of damage caused to the ecology and environment Approach-II shall be applied for which the Mining Officer or his representative shall be competent. Once calculations are done by the Mining Officer the same shall be conveyed to the offenders by way of notice, delivered as per routine practices of delivery of notices. A time period of 15 days shall be given to the offenders to deposit the Environment Compensation failing which the same shall be recovered by way of arrears of land revenue.

For the recovery of Environment Compensation the SDM may use other practices like cancellation of the Government contracts, blacklisting for future participation in tenders, etc. as per the content and situations. Only after the said Environment Compensation has been deposited, the vehicles and the machinery used in illegal mining shall be released.





H.P. STATE POLLUTION CONTROL BOARD

Annexure-C colly.

Regional Office Una

Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)

Phone: 01975-238131

Website : <http://www.hppcb.nic.in> e-mail : pcbrouna@gmail.com

No: HPSPCB/RO/Una/OA 57 of 2021/2022: 834

Dated: 01/06/2022

From: Regional Officer

To

✓ The Member Secretary
HPSPCB, Shimla (HP)

Subject: Order dated 27/04/2022 passed by Hon'ble NGT in OA No. 57/2021 titled as Amandeep V/s State of HP & ors.

Sir,

Kindly refer to your office letter No. PCB (DL-300)/OA No. 57/2021-1604-05 dated 30/04/2022 and in continuation to this office even file letter no. 434 dated 07/05/2022 on the subject cited above. In this regard, please find enclosed the action taken-cum-status report for the month of May, 2022 for the Open sale mining leases, Screening plants and Stone Crusher units as **Annexure I, II & III** respectively.

It is submitted that Open sale mining leases, Screening plants and Stone Crusher units falling in the catchment area of Swan River are being monitored by this office on monthly basis. In the month of May, 2022, all the Stone Crusher units falling in the catchment area of Swan River were inspected and found complying with the norms & have provided adequate Pollution Control Devices. Whereas, the Consent to Operate of M/s Jai Ganesh Stone Crusher, VPO Kalruhi, Tehsil Amb, District Una (HP) has been expired on 31/03/2022 and the properitor of the unit have submitted a reply stating that unit is non-operational since June 2021 due to the financial problems (Copy enclosed as **Annexure IV**). The unit was found non-operational during earlier as well as on the latest inspection dated 21/05/2022.

In addition to this, Ambient Air Monitoring of 08 Nos. Stone Crushing units have been carried out in which analysis results for 05 Nos. units have been received and are well within the prescribed limits. Whereas, the results for remaining 03 Nos. Stone Crushing units is awaited from HPSPCB, RL Dharamshala. The details of the said 08 Nos. Stone crushing units are included in Annexure III. The Ambient Air Monitoring of the remaining Stone Crusher units and the cluster areas of the mining leases will be carried out in the month of June, 2022.

In addition to this, this office has also carried out river monitoring for the Swan River on 09/05/2022 at the following locations falling in the cluster area of active mining leases attached with Stone Crushing units falling in the catchment area of Swan River:

1. Village Bela Bathri Area
2. Village Fatehpur Area (Nangran Area)
3. Near Rampur Bridge (Una)
4. Village Basal area
5. Village Teori area
6. Village Oel area (Thathera area)

The collected samples have been sent to HPSPCB Regional Lab Dharamshala for analysis and results are awaited.

It is also being submitted that this office is keeping strict vigil on the Open sale mining leases, screening plants and Stone Crusher units falling in the catchment areas of the Swan River and strict action will be initiated as per the mandate of the State Board, if any non-compliance is observed.

Submitted for your kind perusal and further necessary action please.

Yours faithfully,

Encls. As Above


Er. Praveen Kumar
Regional Officer
HPSPCB, Una

Annexure-I (Open sale mining lease)

Sr No.	Name & Address of the Unit	Mining Lease/Source of Raw Material	Consent Validity	Status of EC	Latest Inspection	Compliance of consent conditions including Mining , Consent & EC	Action Taken including Environmental Compensation	Remarks
1	Anoop Thakur S/o Sh. Jagdev Singh VPO Jankaur, Tehsil & District Una (HP)	09-04-2018 to 08-04-2023	05-May-22	15-Mar-23	-	Non-Operational	-	CTE Granted. At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
2	Smt Sunena Sharma W/o Sh Neeraj Sharma ,Double Storey Building ,19/2 Sharma Niwas ,Near Old Excise Office ,Takka Road Lower Arniala PO Kotla Kalan Tehsil & District Una (HP)	16-04-2021 to 25-04-2026	12-Sep-22	28-Dec-27	-	Non-Operational	-	CTE Grannted. At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority.
3	Sh.Pink Raj S/o Sh.Kamal Dev,Village & P.O. Santoshgarh, Tehsil & District Una H.P.	04-10-2017 to 03-10-2022	05-May-22	11-Sep-24	-	Non-Operational	-	CTE Granted. At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
4	Jagjeet Singh Sodh S/o Sh Niranjan Singh Sodh, Ward No.5, Village Fatehpur P/o Nangran Tehsil & District Una, H.P.	17-07-2018 to 16-07-2023	-	05-Jun-25	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
5	M/s GVG Minings Partner, Sh. Gurdial Singh, Sh.Virender Singh, S/o Sh. Sadhu Singh & Smt. Geeta Rani, W/o Sh. Hoshiar Singh, Village & P.O. Kangar, Tehsil Haroli, District Una H.P.	15-02-2018 to 14-02-2023	-	12-Sep-24	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
6	Manav Khanna S/o Late Sh. Kapil Mohan VPO Khanpur, Tehsil & District Una.	12-07-2019 to 11-07-2024	-	23-Apr-26	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
7	Rajiv Kumar S/o Sh. Nardev Singh VPO Jalgran Tabba Tehsil & distt. Una HP.	27-06-2018 to 26-06-2023	-	05-Jun-25	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority

8	Rakesh S/O Piare Lal R /OWard No -7 Santoshgarh Tehsil & District Una	26-06-2019 to 26-06-2024	-	25-Apr-26	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
9	Sh. Anuj Chhabra S/o Sh. S.K. Chhabra, 152-153 Phase-I B, Shivalik Avenue Naya Nangal, Distt. Ropar (PB)	29-07-2019 to 28-07-2024	-	25-Apr-26	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
10	Sh. Ashwani Kumar S/o Sh. Nand Kishore R/o Village & Post Office Nurpur Bedi, Tehsil Anandpur Sahib, District Ropar, Punjab	12-08-2017 To 11-08-2022	-	02-Jul-26	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
11	Sh. Dalbir Singh S/o Sh. Late Sh. Rulia Ram VPO Bathri Tehsil Haroli Distrit Una H.P.	07-02-2017 to 06-02-2022	-	01-Nov-23	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
12	Sh. Devinder Singh, VPO Mainsi Indora, Tehsil Indora, District Kangra(H.P.)	22-03-2018 to 21-03-2028	-	10-Oct-24	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
13	Sh. Gurjant Singh, S/o Sh. Labh Singh, VPO Naulakha Tehsil & District Fatehgarh Sahib, Punjab	04-01-2018 to 03-01-2028	-	26-Sep-24	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
14	Sh. Kapil Sharma S/o Sh. Sansar Chand, VPO Oel, Tehsil Amb, District Una (HP)	19-01-2019 to 18-01-2024	-	10-Jun-25	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
15	Sh. Kashmiri Lal, S/o Sh. Dasu Ram, VPO Palakwah, Tehsil Haroli, District Una H.P.	21-09-2017 to 20-09-2022	-	15-Aug-24	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
16	Sh. Kishori Lal S/o Sh. Khushi Ram, Rotary Chowk, Una, District Una (HP)	21-03-2018 to 20-03-2028	-	10-Oct-24	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
17	Sh. Rajiv Kumar S.o Sh. Dhyan Singh VPO Upper Basal Tehsil and District Una H.P.	29-06-2017 to 28-06-2022	-	05-Jun-24	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority

18	Sh. Ram Pal S/o Sh. Balbeer Singh Village & P.O.Bathri, Block-I, Tehsil Haroli, Distrit Una H.P	04-08-2017 to 03-08-2022	-	27-Jun-24	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
19	Sh. Raman Kumar S/o Sh. Dharampal, Village & P.O. Ispur, Tehsil Haroli, District Una H.P.	04-01-2018 to 03-01-2028	-	26-Sep-24	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
20	Sh. Ravinder Kumar S/o Sh. Parmeshawar Nand VPO Santoshgarh, Tehsil & District Una (HP)	04-01-2020 to 03-01-2025	-	17-Nov-26	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
21	Sh. Sanjeev Gupta, Una Road, Gagret, Tehsil Amb, District Una	05-12-2018 to 04-12-2023	-	10-Jun-25	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
22	Sh. Susheel Kumar S/o Sh.Parhotam Lal, VPO Bathri, Tehsil Haroli, District Una H.P.	21-09-2017 to 20-09-2022	-	12-Sep-24	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
23	Sh. Umesh Kumar S/o Sh. Ravinder Kumar VPO Santoshgarh Tehsil & District Una (HP)	25-05-2020 to 27-05-2025	-	17-Nov-26	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
24	Sh.Raj Kumar S/o Sh. Sansar Chand, Village & P.O. Bathu, Tehsil & District Haroli, District Una H.P.	26-09-2017 to 25-09-2022	-	12-Sep-24	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
25	Smt. Sudershan Devi W/o Late Sh. Tejinder Singh, VPO Jankaur, Tehsil & Disrict Una H.P.	03-10-2017 to 02-10-2022	-	15-Aug-24	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
26	Udham Singh S/o Sh Kirpa Ram VPO Dharampur Tehsil Haroli, District Una.	03-03-2019 to 02-03-2024	-	07-Jun-25	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority

Annexure-II (Screening Plant)								
Sr No.	Name & Address of the Unit	Mining Lease/Source of Raw Material	Consent Validity	Status of EC	Latest Inspection	Compliance of consent conditions including Mining , Consent & EC	Action Taken including Environmental Compensation	Remarks
1	M/s Udham Singh (Screening Plant) Village Samnal, Tehsil Haroli, Distt. Una (HP)	21/07/2017 to 20/07/2022	31-03-2022	28-05-2024	09-03-2022	Closed (Power Disconnected)	Power Disconnected	CTO granted to the unit is withdrawn on 05/03/2022

Sr No.	Name & Address of the Unit	Mining Lease/Source of Raw Material	Consent Validity	Status of EC	Latest Inspection	Compliance of consent conditions including Mining , Consent & EC	Date of Ambient Air Monitoring	Remarks
1	Balaji Stone Crusher and Screening Plant, VPO Upper Basal, Tehsil and Distt. Una HP	Stock basis	06-07-2022	-	20-05-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	20/05/2022 and results are within the prescribed limits as per report no. 3004 dated 27/05/2022	-
2	Jagdambay Stone Crusher, VPO Ghaluwal, Tehsil Haroli, Distt. Una HP	15-09-2017 to 14-09-2022	14.09.2022	26-06-2024	26-05-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	26/05/2022 and results are awaited	-
3	Sarswati Stone Crusher and Screening Plant, VPO Basal, Tehsil and Distt. Una HP	20-06-2017 to 19-06-2022	09-06-2022	21-10-2023	20-05-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	20/05/2022 and results are within the prescribed limits as per report no. 3003 dated 27/05/2022	-
4	Matri Stone Cruhsler, Lower Basal, Village Lower Basal, Tehsil and Distt. Una HP	07-04-2016 to 06-04-2031	08-03-2023	08-03-2023	19-05-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	19/05/2022 and results are within the prescribed limits as per report no. 3002 dated 27/05/2022	-
5	Rudra Stone Crusher and Screening Plant, VPO Basal, Tehsil and Distt. Una HP	26-08-2016 to 25-08-2031	03-07-2023	03-07-2023	19-05-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	19/05/2022 and results are within the prescribed limits as per report no. 3005 dated 27/05/2023	-
6	Shree Shree Rudra Stone Crusher, & Screening Plant, VPO Ghaluwal Tehsil & distt. Una HP	07-04-2016 to 06-04-2031	31.03.2023	22-06-2023	18-05-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	19/05/2022 and results are within the prescribed limits as per report no. 3001 dated 27/05/2024	-
7	Shri Sai Stone Crusher, Village Badhera Rajputtan, Tehsil Ghanri, Distt. Una (HP)	20-07-2020 to 19-07-2035	31-03-2025	07-06-2025	31-May-22	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	31/05/2022 and results are awaited	-
8	Thakur Stone Crusher and Screening Plant VPO Gulehar, Sub Tehsil Kaloh, District Una HP	valid up to 02/03/2026	31-03-2023	28-12-2027	31-05-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1982	31/05/2022 and results are awaited	-

9	Shiva Stone Crusher,VPO Damandri, Tehsil and Distt. Una HP	19-01-2018 to 18-01-2033	31.03.2023	06-06-2025	28-05-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	-	-
10	Thakur Stone Crusher (Unit-I), VPO Chowki Minar, Tehsil Bangana, Distt. Una HP	Attached Mining lease valid upto 05/08/2034	17-08-2022	13-04-2024	31-05-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	-	-
11	HSD Stone Crusher, VPO Chururu, Tehsil Amb, Distt.Una HP	28-09-2020 to 27-09-2035	31.03.2023	10/06/2025	09-05-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	-	-
12	Mahaveer Stone Crusher, VPO Takarala, Tehsil Amb, Distt. Una HP	15-10-2020 to 14-10-2030 28-02-2020 to 27-02-2035	31.03.2023	1. 22/06/2027 2. 11/09/2024	09-05-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	-	-
13	Bharat Stone Crusher, (Mawa Sindhian), VPO Mawa Sindhian, Tehsil Ghanari, Distt. Una HP	17-09-2021 to 16-09-2026	29.05.2024	19-04-2024	09-05-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	-	-
14	Atharv Stone Crusher V.P.O. Oel, Tehsil Ghanari, Distt. Una HP	30-06-2015 to 29.06.2030	31.03.2023	29-06-2030	31-05-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	-	-
15	Shree Rudra Stone Crusher and Screening Plant, VPO Oel, Tehsil Ghanari, Distt. Una HP	01-06-2016 to 31-05-2026	31.03.2023	18-04-2023	09-05-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	-	-
16	Krishna Stone Crusher, Village Tathra, PO Oel, Tehsil Ghanari, Distt. Una HP	29/06/2020 to 28/06/2030	31.03.2025	29-05-2027	20-05-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	-	-
17	Ganpati Stone Crusher, VPO Badoh, Tehsil Ghanari, Distt. Una HP	05-08-2017 to 04-08-2032	31.03.2023	26-06-2024	12-05-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	-	-

18	Nanika Stone Crusher, Maoza Khad, Tehsil Ghanari, Distt, Una HP	20-09-2017 to 19-09-2032	31.03.2023	15-08-2024	20-05-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	-	-
19	Rama Stone Crusher, Village Andora Uperla, Tehsil Amb,	14-12-2020 to 13-12-2030	11-07-2024	23-10-2027	20-05-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	-	-
20	Thakur Stone Crusher, VPO Ambota, Teshil Ghanari, District Una HP	26-06-2020 to 25-06-2035	28-04-2024	18-02-2027	12-05-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	-	-
21	Jai Ganesh Stone Crusher, VPO Karluhi, Tehsil Amb, Distt. Una HP	17-07-2009 to 16-07-2024	31.03.2022	27/04/2022	21-05-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	-	Unit found non-operational
22	Thakur Enterprises, Unit-II, VPO Kuthyari, Tehsil Amb Distt Una HP	27-07-2016 to 26-07-2031 16/09/2018 to 15/09/2033	22-06-2023	1. 12/09/2024 2. 22/06/2023	09-05-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	-	-
23	JBB Stone Crusher and Screening Plant Village Jadal Koeri Tehsil Ghanari, Distt. Una HP	29-06-2017 to 28-06-2032	31.03.2023	28-05-2024	31-05-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	-	-
24	Mahesh Stone Crusher, VPO Kalruhi, Tehsil Amb, Distt. Una HP	Stock Basis	31/03/2022 on Stock basis	-	21-05-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	-	-
25	Luxmi Stone Crusher, Village Ram Nagar, PO Thathal, Tehsil Amb, Distt. Una HP	Stock Basis	08-06-2022	-	09-05-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	-	-
26	Him Flint Stone Crusher, VPO Kuthera Jaswalan, Tehsil Gagret, District Una, Himachal Pradesh, 177206, Amb, Una	valid up to 27/08/2036	31-03-2023	23-07-2026	09-05-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	-	-

To

The executive Engineer
Pollution control Board.
Una.

Subject :- Intimation regarding stone crusher (m/s
Jai Ganesh stone crusher Kaluki Teh Amb Distt Una H.P.

Respected Sir,

With due respect m/s Jai Ganesh Stone
crusher, Kaluki Teh Amb Distt. Una. is not in operation
since June 2021 due to financial problem. That
we will require the consent of the state PCB, before
we start the operation of the unit.

Thanking you.

Yours sincerely.

Kapil Sharma
Kapil Sharma.

Prop: m/s Jai Ganesh stone crusher
Kaluki Teh. Amb.
Distt. - Una. H.P.

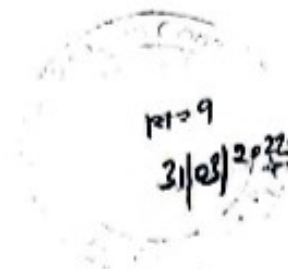
F.R.

DEC
JEE-II
JEE-III

[Signature]
31/03/2022

[Signature]

[Signature]
31/03/2022





H.P. STATE POLLUTION CONTROL BOARD

Regional Office Una

Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)

Phone: 01975-238131

Website : <http://www.hppcb.nic.in>

e-mail : pcbrouna@gmail.com

No: HPSPCB/RO/Una/OA 57of 2021/2022: 1037

Dated: 02-07-2022

From: Regional Officer

To

The Member Secretary
HPSPCB, Shimla (HP)

Subject: Order dated 27/04/2022 passed by Hon'ble NGT in OA No. 57/2021 titled as Amandeep V/s State of HP & ors.

Sir,

Kindly refer to your office letter No. PCB (DL-300)/OA No. 57/2021-1604-05 dated 30/04/2022 and in continuation to this office even file letter no. 834 dated 01/06/2022 on the subject cited above. In this regard, please find enclosed the action taken-cum-status report for the month of June, 2022 for the Open sale mining leases, Screening plants and Stone Crusher units as **Annexure I, II & III** respectively.

It is submitted that Open sale mining leases, Screening plants and Stone Crusher units falling in the catchment area of Swan River are being monitored by this office on monthly basis. In the month of June, 2022, all the Stone Crusher units falling in the catchment area of Swan River were inspected and found complying with the norms & have provided adequate Pollution Control Devices. Whereas, the Consent to Operate of M/s Jai Ganesh Stone Crusher, VPO Kalruhi, Tehsil Amb, District Una (HP) has been expired on 31/03/2022 and the properitor of the unit have already submitted a reply stating that unit is non-operational since June 2021 due to the financial problems. The unit was found non-operational during earlier as well as on the latest inspection dated 13/06/2022.

Whereas, the Consent to Operate of M/s Luxmi Stone Crusher, Village Ram Nagar, PO Thathal, Tehsil Amb, Distt. Una (HP) has been expired on 08/06/2022 which was granted on stock basis. The unit found non-operational on latest inspection dated 17/06/2022. Whereas, Notice has already been issued to the unit vide this office letter no. 994 dated 24/06/2022 directing the unit to apply online for renewal of Consent to Operate.

Whereas, Consent to Operate of M/s Sarswati Stone Crusher and Screening Plant, VPO Basal, Tehsil and Distt. Una (HP) has been expired on 09/06/2022 and unit has applied online for RCTO upto 30/08/2022 on stock basis vide application no. 6439273 dated 24/06/2022 and case is under process.

In addition to this, Ambient Air Monitoring of 08 Nos. Stone Crushing units in the month of May, 2022 and 10 No. Stone Crushing units in the month of June, 2022 have been carried out out of which analysis results for 14 Nos. units have been received and are well within the prescribed limits. Whereas, the results for remaining 04 Nos. Stone crushing units is awaited from HPSPCB, RL Dharamshala. The details of the said 18 Nos. Stone crushing units are already included in Annexure III. The Ambient Air Monitoring of the remaining operational Stone Crusher units will be carried out before 15th July, 2022.

In addition to this, this office has also carried out river monitoring for the Swan River on 09/05/2022 at various locations falling in the cluster area of active mining leases attached with Stone Crushing units falling in the catchment area of Swan River. The collected samples were sent to HPSPCB Regional Lab Dharamshala for analysis and results are found satisfactory. Copy of results is enclosed as Annexure IV.

Whereas, ambient air monitoring in the cluster areas of mining leases in the catchment area of Swan River was carried out on 12/06/2022 & 17/06/2022 and the results are within the prescribed limits. Copy of said results is enclosed as **Annexure V**.

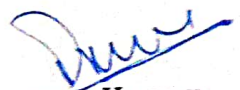
It is also being submitted that this office has received a copy of letter issued by Mining Officer, Una (HP) to all the Mining lease holders of District Una with directions that there should be no river bed mining operation allowed in monsoon period and thus suspended mining activities w.e.f 01/07/2022 to 15/09/2022 (copy of the letter attached as **Annexure VI**).

Whereas, this office is keeping strict vigil on the Open sale mining leases, screening plants and Stone Crusher units falling in the catchment areas of the Swan River and strict action will be initiated as per the mandate of the State Board, if any non-compliance is observed.

Submitted for your kind perusal and further necessary action please.

Yours faithfully,

Encls. As Above


Er. Praveen Kumar
Regional Officer
HPSPCB, Una

Annexure-I (Open sale mining lease)

Sr No.	Name & Address of the Unit	Mining Lease/Source of Raw Material	Consent Validity	Status of EC	Latest Inspection	Compliance of consent conditions including Mining, Consent & EC	Action Taken including Environmental Compensation	Remarks
1	Anoop Thakur S/o Sh. Jagdev Singh VPO Jankaur, Tehsil & District Una (HP)	09-04-2018 to 08-04-2023	05-May-22	15-Mar-23	-	Non-Operational	-	CTE Granted. At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
2	Smt Sunena Sharma W/o Sh Neeraj Sharma ,Double Storey Building ,19/2 Sharma Niwas ,Near Old Excise Office ,Takka Road Lower Arniala PO Kotla Kalan Tehsil & District Una (HP)	16-04-2021 to 25-04-2026	12-Sep-22	28-Dec-27	-	Non-Operational	-	CTE Grannted. At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority.
3	Sh.Pink Raj S/o Sh.Kamal Dev,Village & P.O. Santoshgarh, Tehsil & District Una H.P.	04-10-2017 to 03-10-2022	05-May-22	11-Sep-24	-	Non-Operational	-	CTE Granted. At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
4	Jagjeet Singh Sodh S/o Sh Niranjan Singh Sodh, Ward No.5, Village Fatehpur P/o Nangran Tehsil & District Una, H.P.	17-07-2018 to 16-07-2023	-	05-Jun-25	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
5	M/s GVG Minings Partner, Sh. Gurdial Singh, Sh.Virender Singh, S/o Sh. Sadhu Singh & Smt. Geeta Rani, W/o Sh. Hoshiar Singh, Village & P.O. Kangar, Tehsil Haroli, District Una H.P.	15-02-2018 to 14-02-2023	-	12-Sep-24	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
6	Manav Khanna S/o Late Sh. Kapil Mohan VPO Khanpur, Tehsil & District Una.	12-07-2019 to 11-07-2024	-	23-Apr-26	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
7	Rajiv Kumar S/o Sh. Nardev Singh VPO Jalgran Tabba Tehsil & distt. Una HP.	27-06-2018 to 26-06-2023	-	05-Jun-25	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority

Handwritten signature
JEE

8	Rakesh S/O Piare Lal R /OWard No -7 Santoshgarh Tehsil & District Una	26-06-2019 to 26-06-2024	-	25-Apr-26	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
9	Sh. Anuj Chhabra S/o Sh. S.K. Chhabra, 152-153 Phase-I B, Shivalik Avenue Naya Nangal, Distt. Ropar (PB)	29-07-2019 to 28-07-2024	-	25-Apr-26	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
10	Sh. Ashwani Kumar S/o Sh. Nand Kishore R/o Village & Post Office Nurpur Bedi, Tehsil Anandpur Sahib, District Ropar, Punjab	12-08-2017 To 11-08-2022	-	02-Jul-26	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
11	Sh. Dalbir Singh S/o Sh. Late Sh. Rulia Ram VPO Bathri Tehsil Haroli Distrit Una H.P.	07-02-2017 to 06-02-2022	-	01-Nov-23	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
12	Sh. Devinder Singh, VPO Mainsi Indora, Tehsil Indora, District Kangra(H.P.)	22-03-2018 to 21-03-2028	-	10-Oct-24	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
13	Sh. Gurjant Singh, S/o Sh. Labh Singh, VPO Naulakha Tehsil & District Fatehgarh Sahib, Punjab	04-01-2018 to 03-01-2028	-	26-Sep-24	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
14	Sh. Kapil Sharma S/o Sh. Sansar Chand, VPO Oel, Tehsil Amb, District Una (HP)	19-01-2019 to 18-01-2024	-	10-Jun-25	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
15	Sh. Kashmiri Lal, S/o Sh. Dasu Ram, VPO Palakwah, Tehsil Haroli, District Una H.P.	21-09-2017 to 20-09-2022	-	15-Aug-24	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
16	Sh. Kishori Lal S/o Sh. Khushi Ram, Rotary Chowk, Una, District Una (HP)	21-03-2018 to 20-03-2028	-	10-Oct-24	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
17	Sh. Rajiv Kumar S.o Sh. Dhyan Singh VPO Upper Basal Tehsil and District Una H.P.	29-06-2017 to 28-06-2022	-	05-Jun-24	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority

ant
FE

18	Sh. Ram Pal S/o Sh. Balbeer Singh Village & P.O. Bathri, Block-I, Tehsil Haroli, District Una H.P	04-08-2017 to 03-08-2022	-	27-Jun-24	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
19	Sh. Raman Kumar S/o Sh. Dharampal, Village & P.O. Ispur, Tehsil Haroli, District Una H.P.	04-01-2018 to 03-01-2028	-	26-Sep-24	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
20	Sh. Ravinder Kumar S/o Sh. Parmeshawar Nand VPO Santoshgarh, Tehsil & District Una (HP)	04-01-2020 to 03-01-2025	-	17-Nov-26	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
21	Sh. Sanjeev Gupta, Una Road, Gagret, Tehsil Amb, District Una	05-12-2018 to 04-12-2023	-	10-Jun-25	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
22	Sh. Susheel Kumar S/o Sh. Parhotam Lal, VPO Bathri, Tehsil Haroli, District Una H.P.	21-09-2017 to 20-09-2022	-	12-Sep-24	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
23	Sh. Umesh Kumar S/o Sh. Ravinder Kumar VPO Santoshgarh Tehsil & District Una (HP)	25-05-2020 to 27-05-2025	-	17-Nov-26	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
24	Sh. Raj Kumar S/o Sh. Sansar Chand, Village & P.O. Bathu, Tehsil & District Haroli, District Una H.P.	26-09-2017 to 25-09-2022	-	12-Sep-24	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
25	Smt. Sudershan Devi W/o Late Sh. Tejinder Singh, VPO Jankaur, Tehsil & District Una H.P.	03-10-2017 to 02-10-2022	-	15-Aug-24	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
26	Udham Singh S/o Sh Kirpa Ram VPO Dharampur Tehsil Haroli, District Una.	03-03-2019 to 02-03-2024	-	07-Jun-25	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority

Ques
NKE

Annexure-II (Screening Plant)

Sr No.	Name & Address of the Unit	Mining Lease/Source of Raw Material	Consent Validity	Status of EC	Latest Inspection	Compliance of consent conditions including Mining , Consent & EC	Action Taken including Environmental Compensation	Remarks
1	M/s Udham Singh (Screening Plant) Village Samnal, Tehsil Haroli, Distt. Una (HP)	21/07/2017 to 20/07/2022	31-03-2022	28-05-2024	09-03-2022	Closed (Power Disconnected)	Power Disconnected	CTO granted to the unit is withdrawn on 05/03/2022

(Signature)
JEE

Sr No.	Name & Address of the Unit	Mining Lease/Source of Raw Material	Consent Validity	Status of EC	Latest Inspection	Compliance of consent conditions including Mining, Consent & EC	Annexure- III (Stone Crusher)	
							Date of Ambient Air Monitoring	Remarks
1	Balaji Stone Crusher and Screening Plant, VPO Upper Basal, Tehsil and Distt. Una HP	Stock basis	06-07-2022	-	07-06-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	20/05/2022 and results are within the prescribed limits as per report no. 3004 dated 27/05/2022	-
2	Jagdambay Stone Crusher, VPO Ghaluwal, Tehsil Haroli, Distt. Una HP	15-09-2017 to 14-09-2022	14.09.2022	26-06-2024	17-06-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	26/05/2022 and results are within the prescribed limits as per report no 6209999/A-3200 dt. 17/06/2022	-
3	Sarswati Stone Crusher and Screening Plant, VPO Basal, Tehsil and Distt. Una HP	20-06-2017 to 19-06-2022	09-06-2022	21-10-2023	07-06-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	20/05/2022 and results are within the prescribed limits as per report no. 3003 dated 27/05/2022	RCTO case is under process
4	Matri Stone Crusher, Lower Basal, Village Lower Basal, Tehsil and Distt. Una HP	07-04-2016 to 06-04-2031	08-03-2023	08-03-2023	13-06-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	19/05/2022 and results are within the prescribed limits as per report no. 3002 dated 27/05/2022	-
5	Rudra Stone Crusher and Screening Plant, VPO Basal, Tehsil and Distt. Una HP	26-08-2016 to 25-08-2031	03-07-2023	03-07-2023	17-06-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	19/05/2022 and results are within the prescribed limits as per report no. 3005 dated 27/05/2023	-
6	Shree Shree Rudra Stone Crusher, & Screening Plant, VPO Ghaluwal Tehsil & distt. Una HP	07-04-2016 to 06-04-2031	31.03.2023	22-06-2023	17-06-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	19/05/2022 and results are within the prescribed limits as per report no. 3001 dated 27/05/2022	-
7	Shri Sai Stone Crusher, Village Badhera Rajputtan, Tehsil Ghanri, Distt. Una (HP)	20-07-2020 to 19-07-2035	31-03-2025	07-06-2025	23-Jun-22	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	31/05/2022 and results are within the prescribed limits as per report no.6230817/A-3208 dt. 17/06/2022	-
8	Thakur Stone Crusher and Screening Plant VPO Guglehar, Sub Tehsil Kaloh, District Una HP	valid up to 02/03/2026	31-03-2023	28-12-2027	23-06-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1982	31/05/2022 and results are within the prescribed limits as per report no.6230848/A-3209 dt. 17/06/2022	-

Handwritten signature
JEE-11

9	Shiva Stone Crusher, VPO Damandri, Tehsil and Distt. Una HP	19-01-2018 to 18-01-2033	31.03.2023	06-06-2025	17-06-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	17/06/2022 and results are within the prescribed limits as per report no.6375291/A-3364 dt. 25/06/2022
10	Thakur Stone Crusher (Unit-I), VPO Chowki Minar, Tehsil Bangana, Distt. Una HP	Attached Mining lease valid upto 05/08/2034	17-08-2022	13-04-2024	12-06-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	12/06/2022 and results are within the prescribed limits as per report no.6374626/A-3363 dt. 25/06/2022
11	HSD Stone Crusher, VPO Chururu, Tehsil Amb, Distt. Una HP	28-09-2020 to 27-09-2035	31.03.2023	10/06/2025	11-06-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	11/06/2022 and results are within the prescribed limits as per report no.6374570/A-3365 dt. 25/06/2022
12	Mahaveer Stone Crusher, VPO Takarala, Tehsil Amb, Distt. Una HP	15-10-2020 to 14-10-2030 28-02-2020 to 27-02-2035	31.03.2023	1. 22/06/2027 2. 11/09/2024	11-06-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	11/06/2022 and results are within the prescribed limits as per report no.6374611/A-3369 dt. 25/06/2022
13	Bharat Stone Crusher, (Mawa Sindhian), VPO Mawa Sindhian, Tehsil Ghanari, Distt. Una HP	17-09-2021 to 16-09-2026	29.05.2024	19-04-2024	24-06-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	24/06/2022 and results are awaited
14	Atharv Stone Crusher V.P.O. Oel, Tehsil Ghanari, Distt. Una HP	30-06-2015 to 29.06.2030	31.03.2023	29-06-2030	23-06-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	23/06/2022 and results are awaited
15	Krishna Stone Crusher, Village Tathra, PO Oel, Tehsil Ghanari, Distt. Una HP	29/06/2020 to 28/06/2030	31.03.2025	29-05-2027	23-06-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	23/06/2022 and results are awaited
16	Thakur Enterprises, Unit-II, VPO Kuthyari, Tehsil Amb Distt Una HP	27-07-2016 to 26-07-2031 16/09/2018 to 15/09/2033	22-06-2023	1. 12/09/2024 2. 22/06/2023	13-06-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	13/06/2022 and results are within the prescribed limits as per report no.6374671/A-3370 dt. 25/06/2022
17	JBB Stone Crusher and Screening Plant Village Jadal Koeri Tehsil Ghanari, Distt. Una HP	29-06-2017 to 28-06-2032	31.03.2023	28-05-2024	24-06-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	24/06/2022 and results are awaited

Handwritten signature
25.6

18	Him Flint Stone Crusher, VPO Kuthera Jaswalan, Tehsil Gagret, District Una, Himachal Pradesh, 177206, Amb, Una	valid up to 27/08/2036	31-03-2023	23-07-2026	13-06-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	13/06/2022 and results are within the prescribed limits as per report no.6374690/A-3367 dt. 25/06/2022	
19	Ganpati Stone Crusher, VPO Badoh, Tehsil Ghanari, Distt. Una HP	05-08-2017 to 04-08-2032	31.03.2023	26-06-2024	04-06-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981		
20	Nainika Stone Crusher, Maoza Khad, Tehsil Ghanari, Distt, Una HP	20-09-2017 to 19-09-2032	31.03.2023	15-08-2024	20-05-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981		
21	Rama Stone Crusher, Village Andora Uperla, Tehsil Amb,	14-12-2020 to 13-12-2030	11-07-2024	23-10-2027	04-06-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981		
22	Shree Rudra Stone Crusher and Screening Plant, VPO Oel, Tehsil Ghanari, Distt. Una HP	01-06-2016 to 31-05-2026	31.03.2023	18-04-2023	23-06-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981		
23	Thakur Stone Crusher, VPO Ambota, Teshil Ghanari, District Una HP	26-06-2020 to 25-06-2035	28-04-2024	18-02-2027	04-06-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981		
24	Jai Ganesh Stone Crusher, VPO Karluhi, Tehsil Amb, Distt. Una HP	17-07-2009 to 16-07-2024	31.03.2022	27/04/2022	13-06-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981		Unit found non-operational
25	Mahesh Stone Crusher, VPO Kalruhi, Tehsil Amb, Distt. Una HP	Stock Basis	26/07/2022 on Stock basis	-	24-06-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981		
26	Luxmi Stone Crusher, Village Ram Nagar, PO Thathal, Tehsil Amb, Distt. Una HP	Stock Basis	08-06-2022	-	17-06-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981		Unit found non-operational

AMP
TEK

Report of Samples Collected w.r.t. O.A. no. 57/2021

Sr. No.	Sample no.	Area of Swan	Date	Time	pH	DO mg/l	COD mg/l	BOD mg/l	TSS mg/l	O & G mg/l	T.C. MPN /100ml	F. C. MPN/100 ml
1	251	Village Bela Bathri Area	09.05.2022	11.55 AM	7.47	6.6	1.0	0.1	1.0	Nil	17	<1.8
2	252	Village Fatehpur (Nangran area)	09.05.2022	12.50 PM	7.14	6.4	1.0	0.1	1.0	Nil	14	<1.8
3	253	Near Rampur Bridge (Una)	09.05.2022	1.05 PM	7.20	6.3	1.0	0.1	2.0	Nil	27	<1.8
4	254	Village Basal Area	09.05.2022	1.25 PM	7.08	6.5	1.0	0.1	1.0	Nil	21	<1.8
5	255	Village Teori Area	09.05.2022	1.50 PM	7.03	6.6	1.0	0.1	2.0	Nil	13	<1.8
6	256	Village Oel Area (Tathera area)	09.05.2022	5.50 PM	7.05	6.5	1.0	0.1	2.0	Nil	17	<1.8

State Board Analyst



H.P. STATE POLLUTION CONTROL BOARD
 Regional Laboratory, Him Parvesh Bhawan, Darl, Dharamshala
 Distt. Kangra (H.P.), Tele. fax No.: 01892- 222478
 E-mail : peblabjassur@gmail.com

Report No. A-39 to A-40

Dated: 25.06.2022

Results of Air Monitoring in Compliance to Hon'ble NGT order in OA No. 57/2021.

Sr. No	Report No.	Date of Monitoring	Time of Monitoring	Place of Monitoring	Result RSPM $\mu\text{g}/\text{m}^3$
1.	A-39	12.06.2022	240 Mins.	Near Swan River (Village Ghaluwal)	83.0
2.	A-40	17.06.2022	240 Mins.	Near Swan River (Village Fatehpur-Nungrun)	78.0

State Board Anal

No.: Udyog(Blu)-Laghu-UNA-
Office of the Mining Officer,Una
Distt. Una (H.P.)

URGENT

Dated **20.06.2022**

Una

To

See overleaf

Subject: Regarding working /operation in the mining lease area.
Sir,

I would like to draw your attention to the condition of mining lease and Sustainable Sand Mining Management Guidelines -2016 of Ministry of Environment, Forest and Climate Change (MoEFCC), As per the standard environmental conditions for sand mining in sustainable sand mining management guidelines 2016.

Impact category Sustainable Mining Practices S.No 10 read as "No river sand mining be allowed in rainy seasons"

You are, therefore, directed to suspend the working in the granted mining lease area in accordance to the condition of Environmental Clearance and sustainable sand mining guidelines issued by Ministry of Environment, Forest and Climate Change (MoEFCC) & suspend your mining activities w.e.f **1 July 2022 to 15 September 2022**. Any non-compliance with the conditions of Environmental Clearance & sustainable sand mining guidelines 2016 **will be viewed seriously & action** as per the provisions of Law shall be initiated against you.

This is for your information & necessary action please

Yours faithfully,

(Neeraj Kant)
Mining Officer Una ,
Mobile 9816519502
monceraj79@gmail.com

Endst. No.: As above 643 dated 20.06.2022

Copy to:

1. The Deputy Commissioner, Una ,District Una H.P for information please.
2. The Superintendent of Police ,Una ,District Una H.P for information please.
3. The Geologist Zone-II Himachal Pradesh Shimla-I for information please.
4. The SDM Una , Amb ,Gagret, Haroli & Bangana District Una H.P for information please.
5. The Environmental Engineer HPSBCB,Una District Una H.P for information & necessary action please
6. The SDPO Una , Amb ,Gagret , Haroli & Bangana District Una H.P for information & necessary action please
7. The Assistant Mining Inspectors Una ,Gagret,Haroli ,Amb for information & necessary action please .
8. All The Mining Guards for information & necessary action please

(Neeraj Kant)
Mining Officer Una ,
Mobile 9816519502
monceraj79@gmail.com.

F.R.
AEE
JEEII
JEEII

23/06/2022

23/06/2022



H.P. STATE POLLUTION CONTROL BOARD

Regional Office Una

Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)

Phone: 01975-238131

Website : <http://www.hppcb.nic.in> e-mail : pcbrouna@gmail.com

No: HPSPCB/RO/Una/OA 57of 2021/2022: 1220

Dated: 17/08/2022

From: Regional Officer

To

The Member Secretary
HPSPCB, Shimla (HP)

Subject: Order dated 27/04/2022 passed by Hon'ble NGT in OA No. 57/2021 titled as Amandeep V/s State of HP & ors.

Sir,

In reference to your office letter No. PCB (DL-300)/OA No. 57/2021-1604-05 dated 30/04/2022 and in continuation to this office even file letter no. 834 dated 01/06/2022 & letter no. 1037 dated 02/07/2022 on the subject cited above, please find enclosed the consolidated action taken-cum-status report up to 31/07/2022 for the Open sale mining leases, Screening plants and Stone Crusher units as **Annexure I, II & III** respectively.

It is submitted that Open sale mining leases, Screening plants and Stone Crusher units falling in the catchment area of Swan River are being monitored by this office on monthly basis. In the months of May, June and July 2022, all the Stone Crusher units falling in the catchment area of Swan River were inspected and found that all the units have provided adequate Pollution Control Devices.

It is also submitted that at present some of the Stone Crushers are non-operational due to the non availability of the raw material being the monsoon season. This office has also received a copy of letter issued by Mining Officer, Una (HP) to all the Mining lease holders of District Una with directions that there should be no river bed mining operation allowed in monsoon period and thus suspended mining activities w.e.f 01/07/2022 to 15/09/2022 (copy of the letter attached as **Annexure IV**).

As already submitted in earlier reports, the Regional Office has maintained strict vigil & keeping supervision which is a continuous process. Accordingly, it is submitted that the Consent to Operate of M/s Jai Ganesh Stone Crusher, VPO Kalruhi, Tehsil Amb, District Una (HP) had expired on 31/03/2022 and the properitor of the unit have already submitted a reply stating that unit is non-operational since June 2021 due to the financial problems. The unit was found non-operational during earlier inspections dated 21/05/2022, 13/06/2022 as well as on the latest inspection dated 15/07/2022;

The Consent to Operate of M/s Luxmi Stone Crusher, Village Ram Nagar, PO Thathal, Tehsil Amb, Distt. Una (HP) has been expired on 08/06/2022. The unit was found non-operational during earlier inspection dated 17/06/2022 as well as on latest inspection dated 27/07/2022. A notice has already been issued to the unit vide this office letter no. 994 dated 24/06/2022 directing the unit to apply online for renewal of Consent to Operate.

Also, the Consent to Operate of M/s Mahesh Stone Crusher, VPO Kalruhi, Tehsil Amb, Distt. Una H.P. expired on 26/07/2022 and during the surprise inspection on 28/07/2022 the unit was found non-operational. The unit will not be allowed to operate without consent,

Further it is submitted that Ambient Air Monitoring of 24 Nos. Stone Crushing units falling in the catchment area of River Swan have been carried out in the month of May, June and July 2022. The analysis results for 24 Nos. units have been received from RL Dharamshala and the results for 23 no. Stone crushers (except M/s Thakur Stone Crusher VPO Ambota, Teshil Ghanari, District Una H.P.) are within prescribed limits. The

detail of the said 24 Nos. Stone crushing units is already included in Annexure III. The results of the Ambient Air monitoring of M/s Thakur Stone Crusher were not within the prescribed limits, so being first instance, as per the due procedure this office issued a Notice vide this office letter no. 1115 dated 28/07/2022 (copy attached as **Annexure V**) to the unit/Stone Crusher under Air (Prevention and Control of Pollution) Act, 1981 to operate the Pollution Control Devices efficiently. Later re-sampling of the unit was carried out & results were found to be within limits. (copy of the latest monitoring result is attached as **Annexure VI**) So, as such all the units are complying as on date.

In addition to this, this office has also carried out River Monitoring for the Swan River on 09/05/2022 at various locations as listed below falling in the cluster area of active mining leases attached with Stone Crushing units falling in the catchment area of Swan River.

1. Village Bela Bathri Area.
2. Village Fatehpur (Nangran Area).
3. Near Rampur Bridge (Una).
4. Village Basal Area.
5. Village Teori Area.
6. Village Oel Area (Tathera Area).

The collected samples were sent to HPSPCB Regional Lab Dharamshala for analysis and results are found satisfactory. Copy of results is enclosed as Annexure **VII**.

Further with a view to keep check on air pollution, ambient Air Monitoring in the cluster areas of mining leases in the catchment area of Swan River was carried out on 12/06/2022 at Village Ghaluwal near Swan River & 17/06/2022 at Village Fatehpur-Nangran near Swan River and the results are within the prescribed limits. Copy of said results is enclosed as **Annexure VIII**.

In addition to this, it is also submitted that the Department of Industries, Government of Himachal Pradesh vide Notification No. Ind-II(F)3-9/2020-II dated 14/02/2022 has constituted a committee for examining all the suspended mining lease, sanctioned for open sale in Swan River falling in Haroli and Una Sub-Divisions (Copy of the Notification attached as **Annexure IX**).

In view of the above, this office is keeping strict vigil on the mining leases, screening plants and Stone Crusher units falling in the catchment areas of the Swan River and strict action has been initiated as per the mandate of the State Board, if any non-compliance is observed.

Submitted for your kind perusal please.

Yours faithfully,

(Encls: As Above)



Er. Praveen Kumar
Regional Officer
HPSPCB, Una

Annexure-I (Open sale mining lease)

Sr No.	Name & Address of the Unit	Mining Lease/Source of Raw Material	Consent Validity	Status of EC	Latest Inspection	Compliance of consent conditions including Mining, Consent & EC	Action Taken including Environmental Compensation	Remarks
1	Anoop Thakur S/o Sh. Jagdev Singh VPO Jankaur, Tehsil & District Una (HP)	09-04-2018 to 08-04-2023	05-May-22	15-Mar-23	-	Non-Operational	-	CTE Granted. At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
2	Smt Sunena Sharma W/o Sh Neeraj Sharma ,Double Storey Building ,19/2 Sharma Niwas ,Near Old Excise Office ,Takka Road Lower Arniala PO Kotla Kalan Tehsil & District Una (HP)	16-04-2021 to 25-04-2026	12-Sep-22	28-Dec-27	-	Non-Operational	-	CTE Grannted. At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority.
3	Sh.Pink Raj S/o Sh.Kamal Dev,Village & P.O. Santoshgarh, Tehsil & District Una H.P.	04-10-2017 to 03-10-2022	05-May-22	11-Sep-24	-	Non-Operational	-	CTE Granted. At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
4	Jagjeet Singh Sodh S/o Sh Niranjan Singh Sodh, Ward No.5, Village Fatehpur P/o Nangran Tehsil & District Una, H.P.	17-07-2018 to 16-07-2023	-	05-Jun-25	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
5	M/s GVG Minings Partner, Sh. Gurdial Singh, Sh.Virender Singh, S/o Sh. Sadhu Singh & Smt. Geeta Rani, W/o Sh. Hoshiar Singh, Village & P.O. Kangar, Tehsil Haroli, District Una H.P.	15-02-2018 to 14-02-2023	-	12-Sep-24	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
6	Manav Khanna S/o Late Sh. Kapil Mohan VPO Khanpur, Tehsil & District Una.	12-07-2019 to 11-07-2024	-	23-Apr-26	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
7	Rajiv Kumar S/o Sh. Nardev Singh VPO Jalgran Tabba Tehsil & distt. Una HP.	27-06-2018 to 26-06-2023	-	05-Jun-25	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority

8	Rakesh S/O Piare Lal R /OWard No -7 Santoshgarh Tehsil & District Una	26-06-2019 to 26-06-2024	-	25-Apr-26	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
9	Sh. Anuj Chhabra S/o Sh. S.K. Chhabra, 152-153 Phase-I B, Shivalik Avenue Naya Nangal, Distt. Ropar (PB)	29-07-2019 to 28-07-2024	-	25-Apr-26	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
10	Sh. Ashwani Kumar S/o Sh. Nand Kishore R/o Village & Post Office Nurpur Bedi, Tehsil Anandpur Sahib, District Ropar, Punjab	12-08-2017 To 11-08-2022	-	02-Jul-26	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
11	Sh. Dalbir Singh S/o Sh. Late Sh. Rulia Ram VPO Bathri Tehsil Haroli Distrit Una H.P.	07-02-2017 to 06-02-2022	-	01-Nov-23	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
12	Sh. Devinder Singh, VPO Mainsi Indora, Tehsil Indora, District Kangra(H.P.)	22-03-2018 to 21-03-2028	-	10-Oct-24	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
13	Sh. Gurjant Singh, S/o Sh. Labh Singh, VPO Naulakha Tehsil & District Fatehgarh Sahib, Punjab	04-01-2018 to 03-01-2028	-	26-Sep-24	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
14	Sh. Kapil Sharma S/o Sh. Sansar Chand, VPO Oel, Tehsil Amb, District Una (HP)	19-01-2019 to 18-01-2024	-	10-Jun-25	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
15	Sh. Kashmiri Lal, S/o Sh. Dasu Ram, VPO Palakwah, Tehsil Haroli, District Una H.P.	21-09-2017 to 20-09-2022	-	15-Aug-24	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
16	Sh. Kishori Lal S/o Sh. Khushi Ram, Rotary Chowk, Una, District Una (HP)	21-03-2018 to 20-03-2028	-	10-Oct-24	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
17	Sh. Rajiv Kumar S.o Sh. Dhyam Singh VPO Upper Basal Tehsil and District Una H.P.	29-06-2017 to 28-06-2022	-	05-Jun-24	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority

18	Sh. Ram Pal S/o Sh. Balbeer Singh Village & P.O.Bathri, Block-I, Tehsil Haroli, Distrit Una H.P	04-08-2017 to 03-08-2022	-	27-Jun-24	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
19	Sh. Raman Kumar S/o Sh. Dharampal, Village & P.O. Ispur, Tehsil Haroli, District Una H.P.	04-01-2018 to 03-01-2028	-	26-Sep-24	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
20	Sh. Ravinder Kumar S/o Sh. Parmeshawar Nand VPO Santoshgarh, Tehsil & District Una (HP)	04-01-2020 to 03-01-2025	-	17-Nov-26	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
21	Sh. Sanjeev Gupta, Una Road, Gagret, Tehsil Amb, District Una	05-12-2018 to 04-12-2023	-	10-Jun-25	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
22	Sh. Susheel Kumar S/o Sh.Parhotam Lal, VPO Bathri, Tehsil Haroli, District Una H.P.	21-09-2017 to 20-09-2022	-	12-Sep-24	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
23	Sh. Umesh Kumar S/o Sh. Ravinder Kumar VPO Santoshgarh Tehsil & District Una (HP)	25-05-2020 to 27-05-2025	-	17-Nov-26	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
24	Sh.Raj Kumar S/o Sh. Sansar Chand, Village & P.O. Bathu, Tehsil & District Haroli, District Una H.P.	26-09-2017 to 25-09-2022	-	12-Sep-24	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
25	Smt. Sudershan Devi W/o Late Sh. Tejinder Singh, VPO Jankaur, Tehsil & Disrict Una H.P.	03-10-2017 to 02-10-2022	-	15-Aug-24	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority
26	Udham Singh S/o Sh Kirpa Ram VPO Dharampur Tehsil Haroli, District Una.	03-03-2019 to 02-03-2024	-	07-Jun-25	-	Non-Operational	-	At present non operational as the mining leases in the Sub Division of Una & Haroli are suspended by the competent authority

Annexure-II (Screening Plant)								
Sr No.	Name & Address of the Unit	Mining Lease/Source of Raw Material	Consent Validity	Status of EC	Latest Inspection	Compliance of consent conditions incuding Mining , Consent & EC	Action Taken incuding Environmental Compensation	Remarks
1	M/s Udham Singh (Screening Plant) Village Samnal, Tehsil Haroli, Distt. Una (HP)	21/07/2017 to 20/07/2022	31-03-2022	28-05-2024	09-03-2022	Closed (Power Disconnected)	Power Disconnected	CTO granted to the unit is withdrawn on 05/03/2022

Annexure- III (Stone Crusher)								
Sr No.	Name & Address of the Unit	Mining Lease/Source of Raw Material	Consent Validity	Status of EC	Latest Inspection	Compliance of consent conditions including Mining , Consent & EC	Date of Ambient Air Monitoring	Remarks
1	Balaji Stone Crusher and Screening Plant, VPO Upper Basal, Tehsil and Distt. Una HP	Stock basis	30-09-2022	-	28-07-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	20/05/2022 and results are within the prescribed limits as per report no. 3004 dated 27/05/2022	-
2	Jagdambay Stone Crusher, VPO Ghaluwal, Tehsil Haroli, Distt. Una HP	15-09-2017 to 14-09-2022	14.09.2022	26-06-2024	05-07-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	26/05/2022 and results are within the prescribed limits as per report no 6209999/A-3200 dt. 17/06/2022	-
3	Sarswati Stone Crusher and Screening Plant, VPO Basal, Tehsil and Distt. Una HP	Stock basis	30-08-2022	-	15-07-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	20/05/2022 and results are within the prescribed limits as per report no. 3003 dated 27/05/2022	-
4	Matri Stone Cruhsrer, Lower Basal, Village Lower Basal, Tehsil and Distt. Una HP	07-04-2016 to 06-04-2031	08-03-2023	08-03-2023	15-07-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	19/05/2022 and results are within the prescribed limits as per report no. 3002 dated 27/05/2022	-
5	Rudra Stone Crusher and Screening Plant, VPO Basal, Tehsil and Distt. Una HP	26-08-2016 to 25-08-2031	03-07-2023	03-07-2023	23-07-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	19/05/2022 and results are within the prescribed limits as per report no. 3005 dated 27/05/2023	-
6	Shree Shree Rudra Stone Crusher, & Screening Plant, VPO Ghaluwal Tehsil & distt. Una HP	07-04-2016 to 06-04-2031	31.03.2023	22-06-2023	23-07-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	19/05/2022 and results are within the prescribed limits as per report no. 3001 dated 27/05/2022	-
7	Shri Sai Stone Crusher, Village Badhera Rajputtan, Tehsil Ghanri, Distt. Una (HP)	20-07-2020 to 19-07-2035	31-03-2025	07-06-2025	12-07-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	31/05/2022 and results are within the prescribed limits as per report no.6230817/A-3208 dt. 17/06/2022	-
8	Thakur Stone Crusher and Screening Plant VPO Gulehar, Sub Tehsil Kaloh, District Una HP	valid up to 02/03/2026	31-03-2023	28-12-2027	12-07-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1982	31/05/2022 and results are within the prescribed limits as per report no.6230848/A-3209 dt. 17/06/2022	-

9	Shiva Stone Crusher,VPO Damandri, Tehsil and Distt. Una HP	19-01-2018 to 18-01-2033	31.03.2023	06-06-2025	05-07-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	17/06/2022 and results are within the prescribed limits as per report no.6375291/A-3364 dt. 25/06/2022	-
10	Thakur Stone Crusher (Unit-I), VPO Chowki Minar, Tehsil Bangana, Distt. Una HP	Attached Mining lease valid upto 05/08/2034	17-08-2022	13-04-2024	16-07-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	12/06/2022 and results are within the prescribed limits as per report no.6374626/A-3363 dt. 25/06/2022	-
11	HSD Stone Crusher, VPO Chururu, Tehsil Amb, Distt.Una HP	28-09-2020 to 27-09-2035	31.03.2023	10/06/2025	27-07-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	11/06/2022 and results are within the prescribed limits as per report no.6374570/A-3365 dt. 25/06/2022	-
12	Mahaveer Stone Crusher, VPO Takarala, Tehsil Amb, Distt. Una HP	15-10-2020 to 14-10-2030 28-02-2020 to 27-02-2035	31.03.2023	1. 22/06/2027 2. 11/09/2024	27-07-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	11/06/2022 and results are within the prescribed limits as per report no.6374611/A-3369 dt. 25/06/2022	-
13	Bharat Stone Crusher, (Mawa Sindhian), VPO Mawa Sindhian, Tehsil Ghanari, Distt. Una HP	17-09-2021 to 16-09-2026	29.05.2024	19-04-2024	12-07-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	24/06/2022 and results are within the prescribed limits as per report no. 6498443/A-3591 dated 13/07/2022	-
14	Atharv Stone Crusher V.P.O. Oel, Tehsil Ghanari, Distt. Una HP	30-06-2015 to 29.06.2030	31.03.2023	29-06-2030	12-07-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	30/06/2022 and results are within the prescribed limits as per report no. 6498407/A-3589 dated 13/07/2022	-
15	Krishna Stone Crusher, Village Tathra, PO Oel, Tehsil Ghanari, Distt. Una HP	29/06/2020 to 28/06/2030	31.03.2025	29-05-2027	12-07-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	23/06/2022 and results are within the prescribed limits as per report no. 6498383/A-3588 dated 13/07/2022	-
16	Thakur Enterprises, Unit-II, VPO Kuthyari, Tehsil Amb Distt Una HP	27-07-2016 to 26-07-2031 16/09/2018 to 15/09/2033	22-06-2023	1. 12/09/2024 2. 22/06/2023	13-06-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	13/06/2022 and results are within the prescribed limits as per report no.6374671/A-3370 dt. 25/06/2022	-
17	JBB Stone Crusher and Screening Plant Village Jadal Koeri Tehsil Ghanari, Distt. Una HP	29-06-2017 to 28-06-2032	31.03.2023	28-05-2024	15-07-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	24/06/2022 and results are within the prescribed limits as per report no.6498432/A-3590 dated 13/07/2022	-

18	Him Flint Stone Crusher, VPO Kuthera Jaswalan, Tehsil Gagret, District Una, Himachal Pradesh, 177206, Amb, Una	valid up to 27/08/2036	31-03-2023	23-07-2026	15-07-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	13/06/2022 and results are within the prescribed limits as per report no.6374690/A-3367 dt. 25/06/2022	-
19	Ganpati Stone Crusher, VPO Badoh, Tehsil Ghanari, Distt. Una HP	05-08-2017 to 04-08-2032	31.03.2023	26-06-2024	13-07-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	13/07/2022 and results are within the prescribed limits as per report no. 6618874/A-3684 dt. 18/07/2022	-
20	Nainika Stone Crusher, Maoza Khad, Tehsil Ghanari, Distt, Una HP	20-09-2017 to 19-09-2032	31.03.2023	15-08-2024	16-07-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	16/07/2022 and results are within the prescribed limits as per report no. 6656886/A-3808 dt. 28/07/2022	-
21	Rama Stone Crusher, Village Andora Uperla, Tehsil Amb,	14-12-2020 to 13-12-2030	11-07-2024	23-10-2027	14-07-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	14/07/2022 and results are within the prescribed limits as per report no. 6632105/A-3700 dt. 21/07/2022	-
22	Shree Rudra Stone Crusher and Screening Plant, VPO Oel, Tehsil Ghanari, Distt. Una HP	01-06-2016 to 31-05-2026	31.03.2023	18-04-2023	12-07-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	12/07/2022 and results are within the prescribed limits as per report no. 6618813/A-3685 dt. 18/07/2022	-
23	Thakur Stone Crusher, VPO Ambota, Teshil Ghanari, District Una HP	26-06-2020 to 25-06-2035	28-04-2024	18-02-2027	15-07-2022	Non-complying under Air (Prevention and Control of Pollution) Act, 1981	15/07/2022 and results are not within the prescribed limits as per report no. 6656858/A-3807 dt. 28/07/2022	Notice issued this office letter no. 1115 dated 28/07/2022
24	Jai Ganesh Stone Crusher, VPO Karluhi, Tehsil Amb, Distt. Una HP	17-07-2009 to 16-07-2024	31.03.2022	27/04/2022	15-07-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	-	Unit found non-operational
25	Mahesh Stone Crusher, VPO Kalruhi, Tehsil Amb, Distt. Una HP	Stock Basis	26/07/2022 on Stock basis	-	15-07-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	15/07/2022 and results are within the prescribed limits as per report no. 6656856/A-3809 dt. 28/07/2022	Unit found non-operational
26	Luxmi Stone Crusher, Village Ram Nagar, PO Thathal, Tehsil Amb, Distt. Una HP	Stock Basis	08-06-2022	-	27-07-2022	Complying as per the mandate of the State Board under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	-	Unit found non-operational

No.: Udyog(Bhu)-Laghu-UNA-
Office of the Mining Officer.Una
Distt. Una (H.P.)

URGENT

Dated **20.06.2022**

Una

To

See overleaf

Subject: Regarding working /operation in the mining lease area.

Sir,

I would like to draw your attention to the condition of mining lease and Sustainable Sand Mining Management Guidelines -2016 of Ministry of Environment, Forest and Climate Change (MoEFCC), As per the standard environmental conditions for sand mining in sustainable sand mining management guidelines 2016.

Impact category Sustainable Mining Practices S.No 10 read as "No river sand mining be allowed in rainy seasons"

You are, therefore, directed to suspend the working in the granted mining lease area in accordance to the condition of Environmental Clearance and sustainable sand mining guidelines issued by Ministry of Environment, Forest and Climate Change (MoEFCC) & suspend your mining activities w.e.f **1 July 2022 to 15 September 2022**. Any non-compliance with the conditions of Environmental Clearance & sustainable sand mining guidelines 2016 **will be viewed seriously &** action as per the provisions of Law shall be initiated against you.

This is for your information & necessary action please

Yours faithfully,

(Neeraj Kant)
Mining Officer Una ,
Mobile 9816519502
moneeraj79@gmail.com

Endst. No.: As above 443 dated 20.06.2022

Copy to:

1. The Deputy Commissioner, Una ,District Una H.P for information please.
2. The Superintendent of Police .Una ,District Una H.P for information please.
3. The Geologist Zone-II Himachal Pradesh Shimla-I for information please.
4. The SDM Una . Amb ,Gagret, Haroli & Bangana District Una H.P for information please.
5. The Environmental Engineer HPSBCB,Una District Una H.P for information & necessary action please
6. The SDPO Una , Amb ,Gagret , Haroli & Bangana District Una H.P for information & necessary action please
7. The Assistant Mining Inspectors Una ,Gagret,Haroli ,Amb for information & necessary action please .
8. All The Mining Guards for information & necessary action please

(Neeraj Kant)
Mining Officer Una .
Mobile 9816519502
moneeraj79@gmail.com.

[Handwritten signature]
23/06/2022

[Handwritten signature]
23/06/2022



H.P. STATE POLLUTION CONTROL BOARD

Regional Office Una

Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)

Phone: 01975-238131

Website : <http://www.hppcb.nic.in> e-mail : pcbrouna@gmail.com

No. HPSPCB/RO/Una/M/s Thakur Stone Crusher/2022 -1115

Dated 28-07-2022

From Regional Officer

To
M/s Thakur Stone Crusher,
VPO Ambota,
Tehsil Ghanari, Distt. Una (HP).

Subject: Notice under Air (Prevention and Control of Pollution) Act, 1981.

Whereas, your unit was inspected on 15/07/2022 by JEE-II, HPSPCB Una and sample of ambient air was collected.

Whereas, the analysis result of the latest sample of Ambient Air collected on 15/07/2022 by JEE-II, HPSPCB Una at 07 meters away from the Jaw Crusher machine of your unit, as reported by the State Board Analyst HPSPCB, Regional Lab Dharamshala vide Analysis Report No. 6656858/A-3807 dated 28/07/2022 is indicating that Suspended Particulate Matter (SPM) is beyond the prescribed limits.

Whereas, you have failed to adopt appropriate management practices to maintain the emission level within prescribed limit as per the standards laid under Environment (Protection) Act, 1986.

Whereas the facts stated above tantamount to violation of the provisions contained in the Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Section 25 of Water (Prevention and Control of Pollution) Act, 1974 constituting a cognizable offence punishable under the aforesaid Acts;

Now therefore, in accordance with the provisions of above quoted law, it is proposed to intimate action your unit in accordance with the provisions of;

- Section 37, 38 and 39 of the Air (Prevention and Control of Pollution) Act, 1981 attracting with the fine(s) up to Rupees ten thousand and imprisonment up to seven years.
- Section 41, 43 and 44 of Water (Prevention and Control of Pollution) Act, 1974 attracting with the fine(s) up to Rupees ten thousand and imprisonment up to seven years.

The above is proposed notwithstanding action for disconnection of power supply and closure of your unit under Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 and 31-A of Air (Prevention and Control of Pollution) Act, 1981. However, before proceeding against you in the matter, you are hereby directed to submit your reply that why legal & panel actions as mentioned above should not be initiated for the utter disregard towards the Environment.

You are hereby also directed to maintain & operate the air pollution control devices efficiently, so that the ambient air results conforms to the limits prescribed by the State Board.


Er. Praveen Kumar
Regional Officer

O/K



**H.P.STATE POLLUTION CONTROL BOARD
REPORT BY STATE BOARD ANALYST
(Stack/Ambient Air) Monitoring Report**

Report No: 6887025/A-3960

16/08/2022

I hereby certify that I **Sunanda Patial, SO**, State Board Analyst duly appointed under sub-section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981 received on **12/08/2022** from **Gurpreet Singh Atwal, JEE**, HP State Pollution Control Board **RO Una** a **Grab** sample of **At 7 metre away from Jaw Crusher of Thakur Stone Crusher, VPO Ambota, Teshil Ghanari, District Una HP, Amb** Distt. **Una, H.P. 177205** on dated **30/07/2022** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **12/08/2022** to **16/08/2022** and declare the result of analysis is to be as follows :-

SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	SPM	394.0	microgrammes/Nm ³	600	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as follows:-

Filter paper was enclosed in sealed envelope with the impression of **PCB**. The envelope contained details of sample like source of sample, time and date of collection, name and designation of person who had collected the sample.

Signed this on **16/08/2022**

Remarks of Lab Head:

Compare results with standards



**Sunanda Patial, SO
(State Board Analyst)
RL Dharamshala**

From:

H.P. STATE POLLUTION CONTROL BOARD,
RL Dharamshala

To:

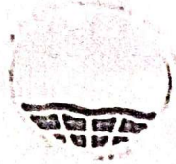
Thakur Stone Crusher
VPO Ambota, Teshil Ghanari, District Una HP, Amb,

Distt.Una, H.P.177205

Report of Samples Collected w.r.t. O.A. no. 57/2021

Sample no.	Area of Swan	Date	Time	pH	DO mg/l	COD mg/l	BOD mg/l	TSS mg/l	O & G mg/l	T.C. MPN /100ml	F. C. MPN/100 ml
251	Village Bela Bathri Area	09.05.2022	11.55 AM	7.47	6.6	1.0	0.1	1.0	Nil	17	<1.8
252	Village Fatehpur (Nangran area)	09.05.2022	12.50 PM	7.14	6.4	1.0	0.1	1.0	Nil	14	<1.8
253	Near Rampur Bridge (Una)	09.05.2022	1.05 PM	7.20	6.3	1.0	0.1	2.0	Nil	27	<1.8
254	Village Basal Area	09.05.2022	1.25 PM	7.08	6.5	1.0	0.1	1.0	Nil	21	<1.8
255	Village Teori Area	09.05.2022	1.50 PM	7.03	6.6	1.0	0.1	2.0	Nil	13	<1.8
256	Village Oel Area (Tathera area)	09.05.2022	5.50 PM	7.05	6.5	1.0	0.1	2.0	Nil	17	<1.8

State Board Analyst



H.P. STATE POLLUTION CONTROL BOARD
 Regional Laboratory, Him Parivesh Bhawan, Darl, Dharamshala
 Distt. Kangra (H.P.), Tele. fax No. 01892- 222478
 E-mail : peblabjassur@gmail.com

Report No. A-39 to A-40

Dated: 25.06.2022

Results of Air Monitoring in Compliance to Hon'ble NGT order in OA No. 57/2021.

Sr. No	Report No.	Date of Monitoring	Time of Monitoring	Place of Monitoring	Result RSPM $\mu\text{g}/\text{m}^3$
1.	A-39	12.06.2022	240 Mins.	Near Swan River (Village Ghaluwal)	83.0
2.	A-40	17.06.2022	240 Mins.	Near Swan River (Village Fatehpur-Nangrum)	78.0

State Board Anal

Government of Himachal Pradesh
Department of Industries

No. Ind-II(F)3-9/2020-II

Dated: Shimla -2, the 14.02.2022

NOTIFICATION

The Governor, Himachal Pradesh, is pleased to constitute a committee, for examining all the 28 suspended mining leases, sanctioned for open sale in Swan River falling in Haroli & Una Sub-Divisions, in view of the final recommendations contained in the report submitted by the expert committee constituted by the Government vide Notification No. IndII(F)10-2/2021 dated 30.07.2021 for inspection of the respective area of Swan River of Haroli & Una Sub-Divisions in District Una. The constitution of the Committee shall be as under:

- | | |
|--|------------------|
| 1. Deputy Commissioner Una, Distt. Una | Chairman |
| 2. Superintendent of Police Una, Distt. Una | Member |
| 3. Superintending Engineer,
Swan River Flood Management Project Circle, Una | Member |
| 4. Concerned Regional Officer,
H.P. State Pollution Control Board, Una | Member |
| 5. Concerned Executive Engineer, HPPWD | Member |
| 6. Concerned Executive Engineer, IPH/JaiShakti | Member |
| 7. Concerned Sub Divisional Officer (Civil) | Member |
| 8. Mining Officer Una, Distt. Una | Member Secretary |

Terms and references of the Committee:-

1. Firstly, the Member Secretary i.e. Mining Officer Una, Distt. Una shall examine the each case of 28 number of suspended mining leases, on ground, in view of the regulatory provisions recommended by the expert committee constituted by the Government vide Notification No. Ind-II(F)10-2/2021 dated 30.07.2021, in its report and shall get in place all the practicable provisions by the respective lease holders. Thereafter, the Member Secretary shall prepare a report in respect of each suspended Mining Lease area qua the regulatory provisions which stands implemented and which could not be implemented by the respective lease holders in view of geological /geographical /physiographic constraints of Mining Lease area or owing to any other impracticable cause.
2. Secondly, the Member Secretary i.e. Mining Officer Una, Distt. Una shall apprise the each report, so prepared, on case to case basis to the committee at the

venue/place, as decided by the chairman of the committee and spell out the Committee the reasons in respect to the non implementation of the regulatory provisions, if any, as recommended by the afore expert committee in its report. If satisfied, the Committee shall examine each suspended mining lease area in view of the report as prepared by the Member Secretary i.e. Mining Officer Una, Distt. Una and it ought to be ensured that each regulatory provision must be in place.

3. Thirdly, if the Committee is satisfied qua the progress made by the respective lease holders in respect to the implementation of the applicable regulatory provisions, the Committee shall authorize the Member Secretary i.e. Mining Officer Una, Distt. Una to recommend the same, on case to case basis, to the Head Office for revoking the suspension.
4. Fourthly, the Committee shall meet at regular shorter intervals for reviewing the applicable regulatory provisions and if anything is found in violation of the said provisions ,in that eventuality, the Committee shall authorize the Member Secretary i.e. Mining Officer Una, Distt. Una to recommend the case of defaulter lease holder to the Head Office for suspension of mining activities.
5. Fifthly, if the Committee is of the view that any lease holder is habitual offender, in that eventuality, the Committee shall authorize the Member Secretary i.e. Mining Officer Una, Distt. Una to recommend the name of said lease holder, with complete facts of the case, to the Head Office in order to declare him/her ineligible for mining/crushing for specified appropriate duration in future in compliance to the Order dated 15.12.2021 passed by the Hon'ble N.G.T in O.A No. 57 of 2021 titled as Amandeep Vs. State of H.P.

By order

R.D. Dhiman
Additional Chief Secretary (Industries) to the
Government of Himachal Pradesh